



Government of India / भारत सरकार

Ministry of Commerce and Industry / वाणिज्य और उद्योग मंत्रालय

Department of Commerce / वाणिज्य विभाग

Directorate General of Foreign Trade, Delhi / विदेश व्यापार महानिदेशालय, दिल्ली

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(DES - VII SECTION)

MINUTES OF THE NORMS COMMITTEE- VII

MEETING No. NC/7/MEET/Apr/202526/1

DATED: 16/05/2025

Please Note

- I. For information of exporters, Norms Committee - VII handles all cases pertaining to fixation/ratification of norms for Export Products falling under ITC (HS) Chapter 39, 40 .Communications in respect of cases/pertaining to NC- VII may be sent to email address: nc7.dgft@nic.in
- II. The Norms Committee has taken decision only with respect to technical aspect/wastage norms. While redeeming the applications, RAs should check that the applicant has fulfilled all requirements as prescribed in policy/procedure including those in Policy Circulars issued from time to time or any other provisions under FTP/HBP for EODC.
- III. Wherever the Committee has fixed Norms, the concerned RA may ensure that AA is issued on the wastages/consumption as ratified by the Committee or as per wastages claimed in the application, whichever is less.

Meeting No. NC/7/MEET/Apr/202526/1 dated 16/05/2025 of Norms Committee - VII for the year 2025-26 was held on 16/05/2025 under the Chairmanship of Abhinav Gupta, Additional DGFT to consider the following applications for ratification of norms in respect of advance authorizations under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2023.

The following members were present in the meeting:-

S.No.	Name and Designation of Representatives	Department
1	V L S V S S BHARANI, Deputy DGFT	DGFT(HQ)
2	Nimesh Singh, Young Professional	DGFT(HQ)
3	SHAISH KUMAR, Technical Consultant	DGFT
4	DINESHNARAIN MATHUR, Technical Consultant	DGFT

Case Details and Decision(s):

Case No.	1 / NC/7/MEET/Apr/202526/1
Case Status	Case Deferred
Party Name	MAYUR WOVENS PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Apr/ 202526/ 1 and 16/05/2025
HQ File Number	HQRNORM APPLY 00003413AM25
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for the following information in its meeting No: NC/7/MEET/Apr/202526/1 dated 16.05.2025 held on 20.05.2025: 1. Manufacturing process in detail indicating wastage at each stage of manufacturing to justify the wastage claimed. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case	

Case No.	2 / NC/7/MEET/Apr/202526/1
Case Status	Case Deferred
Party Name	MAYUR WOVENS PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Apr/ 202526/ 1 and 16/05/2025
HQ File Number	HQRNORM APPLY 00005263AM25
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for the following information in its meeting No: NC/7/MEET/Apr/202526/1 dated 16.05.2025 held on 20.05.2025: 1. Manufacturing process in detail indicating wastage at each stage of manufacturing to justify the wastage claimed. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case	

Case No.	3 / NC/7/MEET/Apr/202526/1
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Case Status	Case Deferred
Party Name	MAYUR WOVENS PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Apr/ 202526/ 1 and 16/05/2025
HQ File Number	HQRNORM APPLY 00004869AM25
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for the following information in its meeting No: NC/7/MEET/Apr/202526/1 dated 16.05.2025 held on 20.05.2025: 1. Manufacturing process in detail indicating wastage at each stage of manufacturing to justify the wastage claimed. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case	

Case No.	4 / NC/7/MEET/Apr/202526/1	
Case Status	Case Approved	
Party Name	GLOBUS INTERNATIONAL COATERS PRIVATE LIMITED	
Meeting Number and Date	NC/ 7/ MEET/ Apr/ 202526/ 1 and 16/05/2025	
HQ File Number	HQRNORM REVIW00006952AM25	
RA File Number	NA	
Licence No and Date	NA	
Norms Committee Decision:		
The committee considered the case as per agenda and decided to revise the norms as under: -		
Export item: One Side Coated Release Film (One Side Coated Release Film From 10 Micron to 200 Micron (+ / - 10%)		
Qty.: 1.0 kg		
Import items:		
Sl. No.	Item Description	Quantity recommended
1	Base film (Polyester/HDPE/LDPE/MOPP/Polypropylene/PP/PE/Nowoliner with12-200 Microns (+/- 10%)	1.05 Kg
2	Polymers (solvent free addition curing Silicone fluid	2.1x1000/GSM =... in grams

3	Catalyst for Silicone	0.021x1000/GSM =...in grams
4	Cross Linkers for Silicone	0.0735x1000/GSM=....in grams
5	Control release additive	0.05x1000/GSM =...in grams

Note: As per "General note for Chemical & Allied Products" S. No; 10 of Handbook of Procedure Vol II, the GSM of Import and Export (with variation of +-10%) should match with each other.

RA concerned may take necessary action under Para 4.07 of HBP as per above decision of Norms Committee.

Case No.	5 / NC/7/MEET/Apr/202526/1
Case Status	Case Approved
Party Name	GLOBUS INTERNATIONAL COATERS PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Apr/ 202526/ 1 and 16/05/2025
HQ File Number	HQRNORM REVIW00006953AM25
RA File Number	NA
Licence No and Date	NA

Norms Committee Decision:

The committee considered the case as per agenda and decided to revise the norms as under: -

Export item: Double Side Coated Release Film (Double Side Coated Release Film from 10 Micron to 200 Micron (+ / - 10%))

Qty.: 1.0 Kg

Import items:

Sl. No.	Item Description	Quantity recommended
1	Base film (Polyester/HDPE/LDPE/MOPP/Polypropylene/PP/PE/Nowoliner with 12-200 Microns (+/- 10%))	1.07 Kg
2	Polymers (solvent free addition curing Silicone fluid)	4.2 x1000/GSM =...in grams
3	Catalyst for Silicone	0.042 x1000/GSM =...in grams

4	Cross Linkers for Silicone	0.147 x1000/GSM =...in grams
5	Control release additive	0.10 x1000/GSM =...in grams

Note: As per "General note for Chemical & Allied Products" S. No; 10 of Handbook of Procedure Vol II, the GSM of Import and Export (with variation of +-10%) should match with each other.

RA concerned may take necessary action under Para 4.07 of HBP as per above decision of Norms Committee

Case No.	6 / NC/7/MEET/Apr/202526/1
Case Status	Case Approved
Party Name	ZAHONERO INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Apr/ 202526/ 1 and 16/05/2025
HQ File Number	HQRNORM APPLY 00000223AM26
RA File Number	NA
Licence No and Date	0510295759 05/07/2021

Norms Committee Decision:

The committee considered the case as per the agenda and noted that due to typographical error the description of export item no. 2 was wrongly mentioned. Accordingly, the committee decided to amend the description of export item no. 2 as under:

From	To
Polyfoam (Width 0.92 Meter)	Poly Foam 12.00 MM W-0.80 MTR BLK

Note: Rest of the Norms Will remain the same.

RA concerned may take necessary action under Para 4.07 of HBP as per above decision of Norms Committee.

Case No.	7 / NC/7/MEET/Apr/202526/1
Case Status	Case Deferred
Party Name	ZAHONERO INDIA PRIVATE LIMITED
Meeting Number	NC/ 7/ MEET/ Apr/ 202526/ 1 and 16/05/2025

and Date	
HQ File Number	HQRNORM APPLY 00000221AM26
RA File Number	NA
Licence No and Date	0510336112 28/09/2012
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for the following information in its meeting No: NC/7/MEET/Apr/202526/1 dated 16.05.2025 held on 20.05.2025: 1. Specification of actual import made under S. No 1 with specific GSM and catalogue. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case	

Case No.	8 / NC/7/MEET/Apr/202526/1
Case Status	Case Deferred
Party Name	CONTINENTAL INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Apr/ 202526/ 1 and 16/05/2025
HQ File Number	HQRNORM APPLY 00000175AM26
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for the following information in its meeting No: NC/7/MEET/Apr/202526/1 dated 16.05.2025 held on 20.05.2025: 1. To submit 4 E table duly filled in imported and indigenous items with the wastage of raw materials, required to manufacture export item. 2. Whether export item Truck radial tyre is Tube Type or tubeless 3. Whether Advance license for the export of the item has been taken, if so, a copy of the license. 4. Reason for applying under no norms, when SION is available at Handbook of procedure Vol II(SION A; 1663 and A-1722). Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case	

Case No.	9 / NC/7/MEET/Apr/202526/1
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Case Status	Case Approved		
Party Name	NAVRATAN SPECIALTY CHEMICALS LLP		
Meeting Number and Date	NC/ 7/ MEET/ Apr/ 202526/ 1 and 16/05/2025		
HQ File Number	HQRNORM REVIW00002180AM25		
RA File Number	082404000415 AM17		
Licence No and Date	0810139671/07/02/2017		
Norms Committee Decision:			
The committee considered the case as per agenda and decided to ratify the norms as under: -			
Export Item	Quantity	Import item	Quantity
PVC FLEX FILM/ BANNER	1 Kg	PVC Resin	0.5971 Kg
		Diocetylphthlate (DOP)	0.26372 Kg
		Knitted polyster fabrics	0.1691 Kg
		Titanium dioxide	0.02 Kg
RA concerned may take necessary action under Para 4.07 of HBP as per above decision of NORMS COMMITTEE			

Case No.	10 / NC/7/MEET/Apr/202526/1		
Case Status	Case Approved		
Party Name	NAVRATAN SPECIALTY CHEMICALS LLP		
Meeting Number and Date	NC/ 7/ MEET/ Apr/ 202526/ 1 and 16/05/2025		
HQ File Number	HQRNORM REVIW00001546AM25		
RA File Number	082404000214 AM18		
Licence No and Date	0810142367/13/04/2018		
Norms Committee Decision:			
The committee considered the case as per agenda and decided to ratify the norms as under: -			
Export Item	Quantity	Import item	Quantity
PVC FLEX FILM/ BANNER	1 Kg	PVC Resin	0.5971 Kg

		Diocetylphthlate (DOP)	0.26372 Kg
		Knitted Polyster Fabrics	0.1691 Kg
		Titanium Dioxide	0.02 Kg

RA concerned may take necessary action under Para 4.07 of HBP as per above decision of NORMS COMMITTEE

Case No.	11 / NC/7/MEET/Apr/202526/1		
Case Status	Case Approved		
Party Name	ATUL LIMITED		
Meeting Number and Date	NC/ 7/ MEET/ Apr/ 202526/ 1 and 16/05/2025		
HQ File Number	HQRNORM REVIW00005149AM25		
RA File Number	082404000301 AM19		
Licence No and Date	0810144138/20/12/2018		
Norms Committee Decision:			
The committee considered the case as per agenda and decided to ratify the norms as under: -			

Case No.	12 / NC/7/MEET/Apr/202526/1				
Case Status	Case Approved				
Party Name	SML FILMS LIMITED				
Meeting Number and Date	NC/ 7/ MEET/ Apr/ 202526/ 1 and 16/05/2025				
HQ File Number	HQRNORM REVIW00004258AM25				
RA File Number	522404000077 AM19				
Licence No and Date	5210042919/16/01/2019				
Norms Committee Decision: The committee considered the case as per the agenda and noted that due to typographical error the description of import item no. 2 was wrongly mentioned. Accordingly, the committee decided to amend the description of import item no. 2 as under: <table border="1"> <thead> <tr> <th>From</th><th>To</th></tr> </thead> <tbody> <tr> <td>POLYESTER Film (Chemical Coated Film)</td><td>POLYESTER RESIN WB-630-100</td></tr> </tbody> </table> Note: Note: Rest of the Norms Will remain the same. RA concerned may take necessary action under Para 4.07 of HBP as per above decision of NORMS COMMITTEE		From	To	POLYESTER Film (Chemical Coated Film)	POLYESTER RESIN WB-630-100
From	To				
POLYESTER Film (Chemical Coated Film)	POLYESTER RESIN WB-630-100				

Case No.	13 / NC/7/MEET/Apr/202526/1		
Case Status	Case Approved		
Party Name	GUJARAT FLUOROCHEMICALS LIMITED		
Meeting Number and Date	NC/ 7/ MEET/ Apr/ 202526/ 1 and 16/05/2025		
HQ File Number	HQRNORM REVIW00003143AM25		
RA File Number	342404000227 AM20		
Licence No and Date	3410045615/18/11/2019		
Norms Committee Decision:			
The committee considered the case as per agenda and decided to revise the norms as under: -			
Export Item	Quantity	Import item	Quantity
60+/-1% PTFE Polytetrafluoroethylene (Dispersion Grade) AD Series in Aqueous Dispersion	1 MT	Chloroform	3.7 MT
		Fluorspar	2.2266 MT

(Import Quantities are worked out on the basis of 100% PTFE)		Paraffin Wax	0.014 MT
		Per Fluoro Propylene Vinyl Ether (PPVE)	0.0005 MT
		Per Fluorinated Aliphatic Carboxylic Acid (GX-902)	0.009 MT
		Per Fluorinated Aliphatic Acid (GX-905)	0.0002 MT

Note: Rest of import items are not allowed as not shown in the process.

RA concerned may take necessary action under Para 4.07 of HBP as per above decision of NORMS COMMITTEE

Case No.	14 / NC/7/MEET/Apr/202526/1
Case Status	Case Deferred
Party Name	LORVEN FLEX & SACK INDIA PVT LTD
Meeting Number and Date	NC/ 7/ MEET/ Apr/ 202526/ 1 and 16/05/2025
HQ File Number	HQRNORM REVIW00004356AM25
RA File Number	092404000573 AM20
Licence No and Date	0910068539/02/03/2020
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for the following information in its meeting No: NC/7/MEET/Apr/202526/1 dated 16.05.2025 held on 20.05.2025: 1. As per letter dated 05.03.2025, the net content of import item in export is different then net content shown in the license. Please provide copy of the amended license. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case	

Case No.	15 / NC/7/MEET/Apr/202526/1
Case Status	Case Deferred
Party Name	KUMAR ARCH TECH LIMITED
Meeting Number	NC/ 7/ MEET/ Apr/ 202526/ 1 and 16/05/2025

and Date	
HQ File Number	HQRNORM REVIW00002388AM25
RA File Number	132404000203 AM20
Licence No and Date	1310049547/13/03/2020
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for the following information in its meeting No: NC/7/MEET/Apr/202526/1 dated 16.05.2025 held on 20.05.2025: 1. As per the application there is only one import item OAK/ WOODEN VENEERS SHEETS where as in 4 E the import items are 8 in numbers without indicating OAK/ WOODEN VENEERS SHEETS, therefore, to fill correct 4 E table. 2. Specifications of Import and Export Items including thickness etc. and also sizes. 3. Calculation of requirement of import and indigenous items indicating net content and wastage separately. 4. Production/Consumption data for manufacturing the export item, from 2020-21 to 2022-23 duly certified by Chartered Accountant. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case	

Case No.	16 / NC/7/MEET/Apr/202526/1
Case Status	Case Deferred
Party Name	VACMET INDIA LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Apr/ 202526/ 1 and 16/05/2025
HQ File Number	HQRNORM REVIW00005494AM25
RA File Number	062404000094 AM20
Licence No and Date	0610039473/13/04/2020
Norms Committee Decision: The committee considered the case as per agenda and noted that the applicant has stated that his application is based on combination of the following SION: H-213 Polyester Metallized Film (From Polyester Resin) H-209 Polyester Film (From Basic Stage of PTA and MEG) General note of Chemical and Allied products for such cases is reproduced below: <i>“In case where the input(s) required for the manufacture of the resultant export product have norms from further basic stages(s) for manufacture of one or more of such inputs, the licence can be issued by using these norms (excluding packing material, if any) in place of such inputs, for manufacture of the resultant export product.”</i>	

In view of the above, the Committee decided to refer the case to the concerned Regional Authority (RA), as the RA may take decision in the matter at their own end.

Case No.	17 / NC/7/MEET/Apr/202526/1
Case Status	Case Deferred
Party Name	LORVEN FLEX & SACK INDIA PVT LTD
Meeting Number and Date	NC/ 7/ MEET/ Apr/ 202526/ 1 and 16/05/2025
HQ File Number	HQRNORM REVIW00004389AM25
RA File Number	092404000009 AM21
Licence No and Date	0910068610/16/04/2020
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for the following information in its meeting No: NC/7/MEET/Apr/202526/1 dated 16.05.2025 held on 20.05.2025: 1. As per letter dated 05.03.2025, the net content of import item in export is different then net content shown in the license. Please provide copy of the amended license. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case	

Case No.	18 / NC/7/MEET/Apr/202526/1			
Case Status	Case Approved			
Party Name	GUJARAT FLUOROCHEMICALS LIMITED			
Meeting Number and Date	NC/ 7/ MEET/ Apr/ 202526/ 1 and 16/05/2025			
HQ File Number	HQRNORM REVIW00003139AM25			
RA File Number	342404000012 AM21			
Licence No and Date	3410046008/27/04/2020			
Norms Committee Decision:				
The committee considered the case as per agenda and decided to revise the norms as under: -				
Export Item		Quantity	Import item	Quantity
60+/-1%PTFE Polytetrafluoroethylene		1 MT	Chloroform	3.7 MT

(Dispersion Grade) AD series in Aqueous Dispersion (Import Quantities are worked out on the basis of 100% PTFE)		Fluorspar containing by weight more than 97% of calcium fluoride	2.2266 MT
		Paraffin Wax containing by weight less than 0.75% of oil	0.014 MT
		Other (Per fluoro Propylene Vinyl Ether (PPVE)	0.0005 MT

Note: Rest of import items are not allowed as not shown in the process.

RA concerned may take necessary action under Para 4.07 of HBP as per above decision of NORMS COMMITTEE

Case No.	19 / NC/7/MEET/Apr/202526/1
Case Status	Case Deferred
Party Name	AVIGIRI URETHANE & RUBBER INDUSTRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Apr/ 202526/ 1 and 16/05/2025
HQ File Number	HQRNORM APPLY 00000198AM25
RA File Number	NA
Licence No and Date	0710117303/20/11/2020

Norms Committee Decision:

The Committee considered the case as per Agenda and decided to call for the following information in its meeting No: NC/7/MEET/Apr/202526/1 dated 16.05.2025 held on 20.05.2025:

1. Difference in the two export items.
2. To give quantity of raw materials (both imported and indigenous) separately for each export item.
3. In 4E nil wastage has shown which is not correct for making the gasket.

Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case

Case No.	20 / NC/7/MEET/Apr/202526/1
Case Status	Case Deferred
Party Name	GULNAR PLASTICS PRIVATE LIMITED
Meeting Number	NC/ 7/ MEET/ Apr/ 202526/ 1 and 16/05/2025

and Date	
HQ File Number	HQRNORM REVIW00003490AM25
RA File Number	039404000626 AM21
Licence No and Date	0311000789/08/01/2021
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for the following information in its meeting No: NC/7/MEET/Apr/202526/1 dated 16.05.2025 held on 20.05.2025: 1. % wastage claimed at each stage of manufacturing. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case	

Case No.	21 / NC/7/MEET/Apr/202526/1
Case Status	Case Deferred
Party Name	BGR ENERGY SYSTEMS LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Apr/ 202526/ 1 and 16/05/2025
HQ File Number	HQRNORM REVIW00004090AM25
RA File Number	04AA04016996 AM22
Licence No and Date	0411001260/06/08/2021
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for the following information in its meeting No: NC/7/MEET/Apr/202526/1 dated 16.05.2025 held on 20.05.2025: 1. % wastage claimed at each stage of manufacturing. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case	

Case No.	22 / NC/7/MEET/Apr/202526/1
Case Status	Case Approved
Party Name	VISHAKHA POLYFAB PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Apr/ 202526/ 1 and 16/05/2025
HQ File Number	HQRNORM REVIW00005751AM25
RA File Number	08AA04034850 AM22
Licence No and	0811003288/02/12/2021

Date			
Norms Committee Decision:			
The committee considered the case as per agenda and based on personal hearing held on 21.05.2025, the committee decided to revise the norms as under: -			
Export Item	Quantity	Import item	Quantity
Multi Layer Co-Extruded Plastic Flim (Plain)(containing Nylon 6 Chips- 69.6 mt Enhanced Polyethylene Resin / Exceed Exceed xp /Experimental Polyethylene Resin 347.84 MT Low-Density Polyethylene (LDPE) -173.92 mt Retain TM 2000 Recycle compatibilizer -104.32 mt Linear Low Density Polyethylene	800.0 MT	Nylon 6 Chips	80.04 MT
		Enhanced Polyethylene Resin / Exceed Exceed xp/Experimental Polyethylene Resin	400.02 MT
		Low-Density Polyethylene (LDPE)	200.01 MT
		Retain TM 2000 Recycle compatibilizer	119.97 MT
		Linear Low Density Polyethylene (LLDPE)	119.97 MT
RA concerned may take necessary action under Para 4.07 of HBP as per above decision of NORMS COMMITTEE			

Case No.	23 / NC/7/MEET/Apr/202526/1
Case Status	Case Approved
Party Name	LION RUBBER INDUSTRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Apr/ 202526/ 1 and 16/05/2025
HQ File Number	HQRNORM REVIW00006551AM25
RA File Number	03AA040127046 AM22
Licence No and Date	0311009116/02/12/2021
Norms Committee Decision:	
The committee considered the case as per agenda and decided to revise the norms as under: -	
Export Item Name-1: BOAT OR DOCK FENDERS, WHETHER OR NOT INFLATABLE (RUBBER FENDERS) MADE BY RUBBER COMPOUND A GRADE	
Quantity.: 370.0 METRIC TON (MTS)	

Import Item: RUBBER COMPOUND (A GRADE)

Quantity; 388.5 MT

Export Item Name-2: BOAT OR DOCK FENDERS, WHETHER OR NOT INFLATABLE (RUBBER FENDERS) MADE BY RUBBER COMPOUND C GRADE

Quantity: 296.0 METRIC TON (MTS)

Import Item: RUBBER COMPOUND (C GRADE)

Quantity; 310.8 MT

RA concerned may take necessary action under Para 4.07 of HBP as per above decision of NORMS COMMITTEE

Case No.	24 / NC/7/MEET/Apr/202526/1
Case Status	Case Approved
Party Name	VISHAKHA POLYFAB PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Apr/ 202526/ 1 and 16/05/2025
HQ File Number	HQRNORM REVIW00005750AM25
RA File Number	08AX04000015 AM23
Licence No and Date	0811004617/11/04/2022

Norms Committee Decision:

The committee considered the case as per agenda and based on personal hearing held on 21.05.2025, the committee decided to revise the norms as under: -

Export Item	Quantity	Import item	Quantity
Multi Layer Co-Extruded Plastic Pouch (Packing Material) containing (Nylon 6 Chips- 69.6 mt Enhanced Polyethylene Resin / Exceed Exceed xp /Experimental Polyethylene Resin 347.84 MT Low-Density Polyethylene (LDPE) -173.92 mt Retain TM 2000 Recycle compatibilizer -104.32 mt Linear Low Density Polyethylene - 104.32 mt)	800.0 MT	Nylon 6 Chips	80.04 MT
		Enhanced Polyethylene Resin / Exceed Exceed xp/Experimental Polyethylene Resin	400.02 MT
		Low-Density Polyethylene (LDPE)	200.01 MT
		Retain TM 2000 Recycle compatibilizer	119.97 MT

		Linear Low Density Polyethylene (LLDPE)	119.97 MT
RA concerned may take necessary action under Para 4.07 of HBP as per above decision of NORMS COMMITTEE			

Case No.	25 / NC/7/MEET/Apr/202526/1
Case Status	Case Approved
Party Name	JAYSHRI PROPACK PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Apr/ 202526/ 1 and 16/05/2025
HQ File Number	HQRNORM REVIW00008034AM24
RA File Number	08AX04000758 AM22
Licence No and Date	0811004687/18/04/2022

Norms Committee Decision:

The committee considered the case as per agenda and decided to revise the norms as under: -

Export Item	Quantity	Import item	Quantity
Thermoforming Film (70 Micron to 300 Micron)	12,00,000 Kgs	Ultramid B40 LN 09 Nylon 6 Chips	419,958.0 0Kg
		Maleic Anhydride Grafted Linear-Low Density Polyethylene Resin	58,842.00 Kg
		Enable 2010MA-Ethylene-Alpha-Olefin Copolymers (Copolymer with additives)	100,800.00 Kg
		Low Density Polyethylene (LDPE)	105600.00 Kg
		Dowlex NG 5045P Polyethylene Resin	441,000.00 Kg
		Eval Resin F171B	50,400.00 Kg

RA concerned may take necessary action under Para 4.07 of HBP as per above decision of NORMS COMMITTEE

Case No.	26 / NC/7/MEET/Apr/202526/1
Case Status	Case Approved
Party Name	SUNDARAM INDUSTRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Apr/ 202526/ 1 and 16/05/2025
HQ File Number	HQRNORM REVIW00005642AM25
RA File Number	04AX04000088 AM23
Licence No and Date	0411003257/09/05/2022

Norms Committee Decision:

The committee considered the case as per agenda and decided to ratify the norms as under: -

Export Item Name 1: RUBBER COMPOUND - TSY 33

Quantity : 450000.0 Kg

Import Item:

S. no	Item description	Qty. recommended
1	Natural Rubber- TSR 20	166909.0 Kg
2	Synthetic Rubber SBR 1502	72384.0 Kg
3	Synthetic Rubber PBR1220	38929.0 Kg
4	Carbon Black N 330	144646.0 Kg

Export Item Name 2: RUBBER COMPOUND - TSY 33B

Quantity : 540000.0 Kg

Import Item:

S. no	Item description	Qty. recommended
5	Natural Rubber- TSR 20	149968.0 Kg

6	Synthetic Rubber SBR 1502	91775.0 Kg
7	Synthetic Rubber PBR1220	45888.0 Kg
8	Carbon Black N 330	156120.0 Kg

Export Item Name 3: RUBBER COMPOUND - T 34M

Quantity: 210000.0 Kg

Import Item:

S. no	Item description	Qty. recommended
9	Natural Rubber- TSR 20	76283.0 Kg
10	Synthetic Rubber SBR 1502	31727.0 Kg
11	Synthetic Rubber PBR1220	19014.0 Kg
12	Carbon Black N 330	68380.0 Kg

RA concerned may take necessary action under Para 4.07 of HBP as per above decision of NORMS COMMITTEE

Case No.	27 / NC/7/MEET/Apr/202526/1
Case Status	Case Deferred
Party Name	VISHAKHA POLYFAB PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Apr/ 202526/ 1 and 16/05/2025
HQ File Number	HQRNORM REVIW00005749AM25
RA File Number	08AX04000297 AM23
Licence No and Date	0811005006/25/05/2022
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for the following information in its meeting No: NC/7/MEET/Apr/202526/1 dated 16.05.2025 held on 20.05.2025:	

1. Specific reply regarding import item no. 4 has not been given. Kindly submit the same.

Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case

Case No.	28 / NC/7/MEET/Apr/202526/1		
Case Status	Case Approved		
Party Name	VEN PACK		
Meeting Number and Date	NC/ 7/ MEET/ Apr/ 202526/ 1 and 16/05/2025		
HQ File Number	HQRNORM REVIW00006223AM25		
RA File Number	07AX04001519 AM23		
Licence No and Date	0711006148/09/01/2023		
Norms Committee Decision:			
The committee considered the case as per agenda and decided to ratify the norms as under: -			
Export Item	Quantity	Import item	Quantity
POLYETHYLENE LINER ARTICLES	1 Kg	POLYETHYLENE FILM LFT	1.05 Kg/Kg of Export
RA concerned may take necessary action under Para 4.07 of HBP as per above decision of NORMS COMMITTEE			

Case No.	29 / NC/7/MEET/Apr/202526/1
Case Status	Case Approved
Party Name	BABA FLOORING PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Apr/ 202526/ 1 and 16/05/2025
HQ File Number	HQRNORM REVIW00002621AM25
RA File Number	13AX04000339 AM23
Licence No and Date	1311001816/21/03/2023
Norms Committee Decision:	
The committee considered the case as per agenda and decided to ratify the norms as under: -	

Export Item	Quantity	Import item	Quantity
SPC (STONE PLASTIC COMPOSITE) FLOORING (Thickness 5MM)	200000.0 SQUARE METER (SQM)	POLYVINYL CHLORIDE	329780.0 Kg
		PVC PROCESSING AID	6934.66 Kg
		CHLORINATED POLYETHYLENE	6934.66 Kg
		INTERNAL LUBRICANTS S60A	3982.0 Kg
		POLYTHELENE WAX	3982.0 Kg
		CALCIUM ZINC STABLIZER	31436 Kg
		PVC PRINTING FILMS	210000 SQUARE METER (SQM)
		PVC WEAR LAYER	210000 SQUARE METER (SQM)
		IXPE PAD	210000 SQUARE METER (SQM)
		HOT MELT GLUE	3885.86 Kg
RA concerned may take necessary action under Para 4.07 of HBP as per above decision of NORMS COMMITTEE			

Case No.	30 / NC/7/MEET/Apr/202526/1
Case Status	Case Deferred
Party Name	TOT TYRES PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Apr/ 202526/ 1 and 16/05/2025
HQ File Number	HQRNORM APPLY 00001353AM24
RA File Number	05AX04000329 AM24
Licence No and Date	0511019223/06/06/2023

Norms Committee Decision:

The Committee considered the case as per Agenda and decided to call for the following information in its meeting No: NC/7/MEET/Apr/202526/1 dated 16.05.2025 held on 20.05.2025:

1. To give a specific name of tyre where it will be used like truck/Bus/Car/ Motor cycle etc.
2. The export quantity is given in pieces which are not correct, it should be in Kg.
3. Calculation of the requirement of raw materials separately for each export item per 100 Kg of export indicating net content and wastage separately.
4. To give composition of Rubber Compound and compare the requirement of inputs in tabular form for each export item with respective SION fixed for tyre, tubes and flaps at A: [1666](#), [1667](#), [1673](#), [1664](#) etc

Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case

Case No.	31 / NC/7/MEET/Apr/202526/1
Case Status	Case Approved
Party Name	PAHARPUR 3P PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Apr/ 202526/ 1 and 16/05/2025
HQ File Number	HQRNORM REVIW00000329AM26
RA File Number	05AX04000655 AM24
Licence No and Date	0511019294/12/06/2023

Norms Committee Decision:

The committee considered the case as per agenda and decided to ratify the norms as under: -

Item of Export – Printed adhesive laminated flexible packaging material in various layers in roll form / pouch form

Quantity: 1 Kg

S.NO	Item of Import	Quantity allowed if export is in roll form	Quantity allowed if export is in pouch form
1	Polyester film of relevant GSM	1.15 Kg/Kg content in export or as applied for whichever is less	1.20 Kg/Kg content in export or as applied for whichever is less
2	LLDPE	1.12 Kg/Kg content in export or as applied for whichever is less	1.17 Kg/Kg content in export or as applied for whichever is less
3	LDPE	1.12 Kg/Kg content in export or as	1.17 Kg/Kg content in export or as

		applied for whichever is less	applied for whichever is less
4	Master batch	1.12 Kg/Kg content in export or as applied for whichever is less	1.17 Kg/Kg content in export or as applied for whichever is less
5	Metallised polyester film of relevant GSM	1.07 Kg/Kg content in export or as applied for whichever is less	1.12 Kg/Kg content in export or as applied for whichever is less
6	Biaxially oriented nylon of relevant GSM	1.07 Kg/Kg content in export or as applied for whichever is less	1.12 Kg/Kg content in export or as applied for whichever is less
7	Natural BOPP film of relevant GSM	1.14 kg/kg content in export or as applied for whichever is less	not asked
8	Aluminium foil of relevant thickness	Not asked	1.10 Kg/Kg content in export or as applied for whichever is less
9	Cast PP film of relevant GSM	Not asked	1.15 Kg/Kg content in export or as applied for whichever is less

Note: Liquid printing ink and liquid PU adhesive quantity allowed as applied for with overall value restriction up to 5 % of FOB value

RA concerned may take necessary action under Para 4.07 of HBP as per above decision of NORMS COMMITTEE

Case No.	32 / NC/7/MEET/Apr/202526/1
Case Status	Case Deferred
Party Name	PLASMIX PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Apr/ 202526/ 1 and 16/05/2025
HQ File Number	HQRNORM REVIW00003862AM25
RA File Number	07AX04000448 AM24
Licence No and Date	0711008392/26/06/2023
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for the following information in its meeting No: NC/7/MEET/Apr/202526/1 dated 16.05.2025 held on 20.05.2025: 1. As per detail given total weight of export is 45,494 Kgs whereas the export description in the license it contains 46,000 Kg of PP. Clarify the same.	

Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case

Case No.	33 / NC/7/MEET/Apr/202526/1
Case Status	Case Rejected
Party Name	NEXON INDUSTRIES
Meeting Number and Date	NC/ 7/ MEET/ Apr/ 202526/ 1 and 16/05/2025
HQ File Number	HQRNORM REVIW00006297AM25
RA File Number	24AX04000077 AM24
Licence No and Date	2411002531/07/07/2023
Norms Committee Decision: The Committee deliberated on the case as per the agenda and observed that, as per the Advance Authorisation license, the import item is indicated as “PVC Resin,” which is also reflected in the norms fixed by this Committee in Meeting No. NC/7/MEET/May/202425/2 dated 05.06.2024. The firm has now requested an amendment in the import item from “PVC Resin” to “CPVC Resin”. Since PVC Resin and CPVC Resin are two separate items, therefore such a request fall outside the purview of the originally approved norms, the Committee did not find it acceptable. Accordingly, the Committee rejected the case.	

Case No.	34 / NC/7/MEET/Apr/202526/1
Case Status	Case Approved
Party Name	DOSHION POLY SCIENCE PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Apr/ 202526/ 1 and 16/05/2025
HQ File Number	HQRNORM APPLY 00004923AM24
RA File Number	08AX04002289 AM23
Licence No and Date	0811009041/08/08/2023
Norms Committee Decision: The committee considered the case as per agenda and decided to ratify the norms as under: - Export Item Name: : Strong acid cation exchange resin Quantity: 58000.0 Liters Import Item; Semi processed strong acid cation exchange resin Quantity: 58000.0 Liters	

RA concerned may take necessary action under Para 4.07 of HBP as per above decision of NORMS COMMITTEE

Case No.	35 / NC/7/MEET/Apr/202526/1		
Case Status	Case Approved		
Party Name	ANRON METALISERS PRIVATE LIMITED		
Meeting Number and Date	NC/ 7/ MEET/ Apr/ 202526/ 1 and 16/05/2025		
HQ File Number	HQRNORM APPLY 00004939AM24		
RA File Number	34AX04000376 AM24		
Licence No and Date	3411004003/08/08/2023		
Norms Committee Decision:			
The committee considered the case as per agenda and decided to ratify the norms as under: -			
Export Item	Quantity	Import item	Quantity
Polyflake Plastic Glitter Powder	55000.0 Kg	Rainbow Film (Polyester and Acrylic Copolymer)	13125 Kg
		Neo Rainbow Film	2100 Kg
		Pet Film (Thickness 20 micron to 150 micron)	26775 Kg
RA concerned may take necessary action under Para 4.07 of HBP as per above decision of NORMS COMMITTEE			

Case No.	36 / NC/7/MEET/Apr/202526/1		
Case Status	Case Rejected		
Party Name	GRP LIMITED		
Meeting Number and Date	NC/ 7/ MEET/ Apr/ 202526/ 1 and 16/05/2025		
HQ File Number	HQRNORM REVIW00005114AM25		
RA File Number	03AX04003448 AM24		
Licence No and	0311028575/08/11/2023		

Date	
Norms Committee Decision: The Committee deliberated on the case as per the agenda and observed that the norms were fixed based on the technical details submitted by the firm. Now, the firm has requested enhancement and there is no proper justification for the same. Hence, the Committee decided to reject the case and Status Quo may be maintained	

Case No.	37 / NC/7/MEET/Apr/202526/1		
Case Status	Case Approved		
Party Name	JALARAM INDUSTRIES		
Meeting Number and Date	NC/ 7/ MEET/ Apr/ 202526/ 1 and 16/05/2025		
HQ File Number	HQRNORM APPLY 00006965AM24		
RA File Number	08AX04001521 AM24		
Licence No and Date	0811010010/22/11/2023		
Norms Committee Decision:			
The committee considered the case as per agenda and decided to ratify the norms as under: -			
Export Item	Quantity	Import item	Quantity
PVC STRIP (Containing 90% PVC Resin)	165016.0 Kg	PVC RESIN	150000.0 Kg
RA concerned may take necessary action under Para 4.07 of HBP as per above decision of NORMS COMMITTEE			

Case No.	38 / NC/7/MEET/Apr/202526/1
Case Status	Case Approved
Party Name	CHEMIPRIME IMPEX PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Apr/ 202526/ 1 and 16/05/2025
HQ File Number	HQRNORM APPLY 00007197AM24
RA File Number	03AX04004008 AM24
Licence No and Date	0311029107/05/12/2023
Norms Committee Decision:	

The committee considered the case as per agenda and decided to ratify the norms as under: -

Export Item	Quantity	Import item	Quantity
Polyamide (Epocure HD 115)	1 Kg	Dimer Acid	0.300 Kg
		Trimer Fatty Acid	0.210 Kg
		Monobasic Acid	0.200 Kg
		Epocure HD 36	0.160 Kg
		Epocure HD 30	0.100 Kg
		Epocure HD 31	0.0300 Kg

RA concerned may take necessary action under Para 4.07 of HBP as per above decision of NORMS COMMITTEE

Case No.	39 / NC/7/MEET/Apr/202526/1
Case Status	Case Deferred
Party Name	TAYAJE AND SONS PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Apr/ 202526/ 1 and 16/05/2025
HQ File Number	HQRNORM APPLY 00007972AM24
RA File Number	05AX04003190 AM24
Licence No and Date	0511023271/16/01/2024

Norms Committee Decision:

The Committee considered the case as per Agenda and decided to call for the following information in its meeting No: NC/7/MEET/Apr/202526/1 dated 16.05.2025 held on 20.05.2025:

1. Material balance between import and export with details of indigenous input.
2. Quantity of different input required to manufacture 100 Kg of export.

Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case.

Case No.	40 / NC/7/MEET/Apr/202526/1
Case Status	Case Approved
Party Name	ACG CELLULOSE PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Apr/ 202526/ 1 and 16/05/2025
HQ File Number	HQRNORM APPLY 00008158AM24
RA File Number	03AX04004797 AM24
Licence No and Date	0311030453/25/01/2024
Norms Committee Decision: The committee considered the case as per agenda and decided to ratify the norms as under: - Export Item Name: Hydroxy propyl methyl cellulose (cellulose ether) Quantity: 60000.0 KILOGRAMS (KGS) Import Item; Wood Pulp Quantity; 0.844 Kg/Kg of Export RA concerned may take necessary action under Para 4.07 of HBP as per above decision of NORMS COMMITTEE	

Case No.	41 / NC/7/MEET/Apr/202526/1		
Case Status	Case Approved		
Party Name	LAVISH SURFACES		
Meeting Number and Date	NC/ 7/ MEET/ Apr/ 202526/ 1 and 16/05/2025		
HQ File Number	HQRNORM REVIW00005782AM25		
RA File Number	13AX04000326 AM24		
Licence No and Date	1311002557/12/02/2024		
Norms Committee Decision:			
The committee considered the case as per agenda and decided to ratify the norms as under: -			
Export Item	Quantity	Import item	Quantity
SPC Tiles (Thickness 5mm, approximate weight 7.8 kg +/- 2.5%)	300000.0 Sq. Meter	Stabilizer YS-59	47154 Kg
		Lubricant PW-700	7500 Kg

(Thickness 5MM)		Lubricant HG-60	7500 Kg
		Processing AID ACR 401	15603 Kg
		Processing AID CPE 135A	15603 Kg
		UV Flame Retarded resin	6000 Kg
		Hot Melt Glue	7800 Kg
		Wear Layer	315000 Sq.Meter
		PVC Printing Film	315000 Sq.Meter
		IXPE Floor under Layment	315000 Sq.Meter
		PVC SUSPENSION RESIN, GRADE : LS100H	585 MT

RA concerned may take necessary action under Para 4.07 of HBP as per above decision of NORMS COMMITTEE

Case No.	42 / NC/7/MEET/Apr/202526/1		
Case Status	Case Approved		
Party Name	GURIT WIND PRIVATE LIMITED		
Meeting Number and Date	NC/ 7/ MEET/ Apr/ 202526/ 1 and 16/05/2025		
HQ File Number	HQRNORM APPLY 00008746AM24		
RA File Number	08AX04001662 AM24		
Licence No and Date	0811010866/26/02/2024		
Norms Committee Decision:			
The committee considered the case as per agenda and decided to ratify the norms as under: -			
Export Item:			
S.No	Description of Export Item	Quantity	

1	(SO) EN - E-138 EP3 (68M) [V01] - Shell SF LE (1010103204) (726588: Core material SH- SF-LEE138EP3RB02)	60.0 SETS (SET)
2	(SO) EN - E-138 EP3 (68M) [V01] - Shell SF TE (1010103202) (726590: Core material SH- SF-TEE138EP3RB02)	60.0 SETS (SET)
3	SO) EN - E-138 EP3 (68M) [V01] - Spar PF (1010102296) (715819:Core mat.sp.boom var.B SB-PFE138EP3RB01)	60.0 SETS (SET)
4	(SO) EN - E-138 EP3 (68M) [V01] - Spar SF (1010102297) (716156:Core mat. spar b.VAR B SB-SFE138EP3RB01)	60.0 SETS (SET)

Import Item:

S. No	Description of Import Item	Quantity
1	Balsaud core of different specification	1.07 CBM/CBM content in each of export product.

RA concerned may take necessary action under Para 4.07 of HBP as per above decision of NORMS COMMITTEE

Case No.	43 / NC/7/MEET/Apr/202526/1
Case Status	Case Approved
Party Name	JPFL FILMS PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Apr/ 202526/ 1 and 16/05/2025
HQ File Number	HQRNORM APPLY 00008963AM24
RA File Number	05AX04003867 AM24
Licence No and Date	0511024392/07/03/2024
Norms Committee Decision:	
The committee considered the case as per agenda and decided to ratify the norms as under: -	

Export Item	Quantity	Import item	Quantity
COATED BIAXIALLY ORIENTED POLYPROPYLENE FILM(COATED BOPP FILM)	4500.0 METRIC TON (MTS)	Polypropylene Resin	3154.5 MTS
		Copolymer	112.5 MTS
		Pearl MB	945.0 MTS
		White MB	67.5 MTS
		High Gloss	675.0 MTS
		Additive	135.0 MTS
RA concerned may take necessary action under Para 4.07 of HBP as per above decision of NORMS COMMITTEE			

Case No.	44 / NC/7/MEET/Apr/202526/1		
Case Status	Case Approved		
Party Name	AGNI FIBER BOARDS PRIVATE LIMITED		
Meeting Number and Date	NC/ 7/ MEET/ Apr/ 202526/ 1 and 16/05/2025		
HQ File Number	HQRNORM APPLY 00000212AM25		
RA File Number	34AX04000012 AM25		
Licence No and Date	3411004800/12/04/2024		
Norms Committee Decision:			
The committee considered the case as per agenda and decided to ratify the norms as under: -			
Export Item; FRP pultruded profiles for structure (FRP pultruded profiles for structure (net content of import item no.1 - 742.5 mt, net content of item no,2 - 231 MT)			
Qty: 1500.0 MT			
Import items:			
S. No;	Item description	Quantity recommended	
1	Glass fiber rovings	779.63 MT	

2	Stitched mat glass fabric (stitch 450-1260, 300-1260)	242.55 MT
RA concerned may take necessary action under Para 4.07 of HBP as per above decision of NORMS COMMITTEE		

Case No.	45 / NC/7/MEET/Apr/202526/1
Case Status	Case Deferred
Party Name	TAYAJE AND SONS PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Apr/ 202526/ 1 and 16/05/2025
HQ File Number	HQRNORM APPLY 00000338AM25
RA File Number	05AX04004063 AM24
Licence No and Date	0511025085/19/04/2024
Norms Committee Decision:	
The Committee considered the case as per Agenda and decided to call for the following information in its meeting No: NC/7/MEET/Apr/202526/1 dated 16.05.2025 held on 20.05.2025:	
1. Material balance between import and export with details of indigenous input. 2. Quantity of different input required to manufacture 100 Kg of export.	
Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case.	

Case No.	46 / NC/7/MEET/Apr/202526/1
Case Status	Case Deferred
Party Name	BHARAT RESINS PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Apr/ 202526/ 1 and 16/05/2025
HQ File Number	HQRNORM APPLY 00000627AM25
RA File Number	03AX04000478 AM25
Licence No and Date	0311033702/09/05/2024
Norms Committee Decision:	
The Committee considered the case as per Agenda and decided to call for the following information in its meeting No: NC/7/MEET/Apr/202526/1 dated 16.05.2025 held on 20.05.2025:	
1. How the material balance is same when the % composition of export item is different compared to other two AA's issued in September and November 2024. Please furnish revised and correct material balance in the	

present case.

Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case.

Case No.	47 / NC/7/MEET/Apr/202526/1
Case Status	Case Approved
Party Name	ACG CELLULOSE PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Apr/ 202526/ 1 and 16/05/2025
HQ File Number	HQRNORM APPLY 00000649AM25
RA File Number	03AX04000409 AM25
Licence No and Date	0311033744/10/05/2024
Norms Committee Decision:	
The committee considered the case as per agenda and decided to ratify the norms as under: -	
Export Item Name: HYDROXY PROPYL METHYL CELLULOSE (CELLULOSE ETHER	
Quantity: 118000.0 KILOGRAMS (KGS)	
Import Item; Wood Pulp	
Quantity; 0.844 Kg/kg of Export	
RA concerned may take necessary action under Para 4.07 of HBP as per above decision of NORMS COMMITTEE	

Case No.	48 / NC/7/MEET/Apr/202526/1
Case Status	Case Deferred
Party Name	ARMOR PLAST PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Apr/ 202526/ 1 and 16/05/2025
HQ File Number	HQRNORM APPLY 00000678AM25
RA File Number	07AX04000201 AM25
Licence No and Date	0711011271/13/05/2024
Norms Committee Decision:	
The Committee considered the case as per Agenda and decided to call for the following information in its meeting No: NC/7/MEET/Apr/202526/1 dated 16.05.2025 held on 20.05.2025:	

1. Chemical name of Import Styron 421W Natural and specification photographs of both the Autostarts- Negative & Positive Cartridges.
2. The end use of Export items.
3. Reason for asking both the Import item 3&4- Autostarts Negative & Positive Cartridges for Export item 2 (Cartridges Bottom Assy) and not for Export Item 1, Integrated Cartridges Bottom
4. Calculation of the requirement of import item (Styron 421W Natural) justifying wastage asked for, in process flow chart.

Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case.

Case No.	49 / NC/7/MEET/Apr/202526/1
Case Status	Case Deferred
Party Name	JINDAL SMI COATED PRODUCTS LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Apr/ 202526/ 1 and 16/05/2025
HQ File Number	HQRNORM APPLY 00001353AM25
RA File Number	03AX04000866 AM25
Licence No and Date	0311034666/15/06/2024
Norms Committee Decision:	
The Committee considered the case as per Agenda and decided to call for the following information in its meeting No: NC/7/MEET/Apr/202526/1 dated 16.05.2025 held on 20.05.2025:	
1. Coating weight per Sq. Meter 2. Coating composition for 1 Kg of coating.	
Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case.	

Case No.	50 / NC/7/MEET/Apr/202526/1
Case Status	Case Approved
Party Name	STIC ON PAPERS PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Apr/ 202526/ 1 and 16/05/2025
HQ File Number	HQRNORM APPLY 00001358AM25
RA File Number	09AX04000195 AM25

Licence No and Date	0911007439/17/06/2024	
Norms Committee Decision:		
The committee considered the case as per agenda and decided to ratify the norms as under: -		
Export Item: SELF ADHESIVE FILM BOPP WHITE (130 GSM +/- 10)		
Qty. 500000.0 Sq. Meter		
Import Items:		
S.No.	Item Description	Quantity recommended
1.	BOPP FILM-60 MICRONS +/- 10%-WHITE- VARIOUS WIDTHS	1.04 Sq. Meter / Sq. Meter of export item
2.	RELEASE BASE PAPER GLASSINE-60 GSM +/- 10%-VARIOUS COLOURS-VARIOUS WIDTHS	1.04 Sq. Meter / Sq. Meter of export item
3.	Hydrocarbon Resins	0.01224 Kg/ Sq. Meter of export item
4.	Thermoplastic Elastomer SIS	0.00624 Kg/ Sq. Meter of export item
5	Rosin Ester Tackifying Resin / Komotac Resin	0.00156 Kg/ Sq. Meter of export item
RA concerned may take necessary action under Para 4.07 of HBP as per above decision of NORMS COMMITTEE		

Case No.	51 / NC/7/MEET/Apr/202526/1
Case Status	Case Deferred
Party Name	JINDAL SMI COATED PRODUCTS LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Apr/ 202526/ 1 and 16/05/2025
HQ File Number	HQRNORM APPLY 00001567AM25
RA File Number	03AX04000865 AM25
Licence No and Date	0311034904/26/06/2024
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for the following information in its meeting No:	

NC/7/MEET/Apr/202526/1 dated 16.05.2025 held on 20.05.2025:

1. Weight of export item no. 1 and 9.
2. Coating weight /Sq. Meter.
3. Function of import item no. 2 and 8.

Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case.

Case No.	52 / NC/7/MEET/Apr/202526/1
Case Status	Case Approved
Party Name	KUKDO CHEMICAL INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Apr/ 202526/ 1 and 16/05/2025
HQ File Number	HQRNORM APPLY 00001852AM25
RA File Number	34AX04000278 AM25
Licence No and Date	3411005129/09/07/2024

Norms Committee Decision:

The committee considered the case as per agenda and decided to ratify the norms as under: -

Export Item	Quantity	Import item	Quantity
EPOXY RESIN KD-213 (Solid Content 100%)	1 Kg	LIQUID EPOXY RESIN	0.6833 Kg
		BISPHENOL A	0.283 Kg
EPOXY RESIN YD-011X75 (Solid Content 74.8%)	1 Kg	LIQUID EPOXY RESIN	0.511 Kg
		BISPHENOL A	0.169 Kg

RA concerned may take necessary action under Para 4.07 of HBP as per above decision of NORMS COMMITTEE

Case No.	53 / NC/7/MEET/Apr/202526/1
Case Status	Case Deferred

Party Name	VEEYOR POLYMERS PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Apr/ 202526/ 1 and 16/05/2025
HQ File Number	HQRNORM APPLY 00001861AM25
RA File Number	07AX04000326 AM25
Licence No and Date	0711011774/10/07/2024
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for the following information in its meeting No: NC/7/MEET/Apr/202526/1 dated 16.05.2025 held on 20.05.2025: 1. Manufacturing process indicates import items and indigenous items used in the process and if chemical reaction is there, then to give reaction with molecular weight of each. 2. Composition of each export item, supported by COA report. 3. Chemical name with technical specifications of all the raw materials having brand names and to give calculation of requirement indicating net content and wastage separately. 4. To fill indigenous items also in 4 E table. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case.	

Case No.	54 / NC/7/MEET/Apr/202526/1
Case Status	Case Deferred
Party Name	COVESTRO (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Apr/ 202526/ 1 and 16/05/2025
HQ File Number	HQRNORM APPLY 00001880AM25
RA File Number	03AX04001775 AM25
Licence No and Date	0311035390/11/07/2024
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for the following information in its meeting No: NC/7/MEET/Apr/202526/1 dated 16.05.2025 held on 20.05.2025: 1. Reply received is not as per DL. The firm is advised to furnish reply as per DL issued in the meeting no. NC/7/MEET/Jan/202425/11 dated 30.01.2025. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case.	

Case No.	55 / NC/7/MEET/Apr/202526/1
Case Status	Case Deferred
Party Name	COVESTRO (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Apr/ 202526/ 1 and 16/05/2025
HQ File Number	HQRNORM APPLY 00001904AM25
RA File Number	03AX04001811 AM25
Licence No and Date	0311035436/12/07/2024
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for the following information in its meeting No: NC/7/MEET/Apr/202526/1 dated 16.05.2025 held on 20.05.2025: 1. Reply received from the firm is incomplete as no COA of import and export is given. Kindly provide the complete reply as per DL issued in meeting no. NC/7/MEET/Jan/202425/11 dated 30.01.2025 Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case.	

Case No.	56 / NC/7/MEET/Apr/202526/1
Case Status	Case Deferred
Party Name	COVESTRO (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Apr/ 202526/ 1 and 16/05/2025
HQ File Number	HQRNORM APPLY 00002015AM25
RA File Number	03AX04001899 AM25
Licence No and Date	0311035627/19/07/2024
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for the following information in its meeting No: NC/7/MEET/Apr/202526/1 dated 16.05.2025 held on 20.05.2025: 1. Reply received from the firm is incomplete as no COA of import and export is given. Kindly provide the complete reply as per DL issued in meeting no. NC/7/MEET/Jan/202425/11 dated 30.01.2025 Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case	

Case No.	57 / NC/7/MEET/Apr/202526/1												
Case Status	Case Approved												
Party Name	MPD INDUSTRIES PRIVATE LIMITED												
Meeting Number and Date	NC/ 7/ MEET/ Apr/ 202526/ 1 and 16/05/2025												
HQ File Number	HQRNORM APPLY 00002274AM25												
RA File Number	56AX04000125 AM25												
Licence No and Date	1111000107/02/08/2024												
Norms Committee Decision:													
The committee considered the case as per agenda and decided to ratify the norms as under: -													
<table><tr><th>Export Item</th><th>Quantity</th><th>Import item</th><th>Quantity</th></tr><tr><td rowspan="2">EPOXY RESIN (MODIFIED) (Containing NLT 95% Liquid Epoxy Resin)</td><td rowspan="2">1 Kg</td><td>LIQUID EPOXY RESIN</td><td>0.95 Kg</td></tr><tr><td>BISPHENOL A</td><td>0.05 Kg</td></tr></table>				Export Item	Quantity	Import item	Quantity	EPOXY RESIN (MODIFIED) (Containing NLT 95% Liquid Epoxy Resin)	1 Kg	LIQUID EPOXY RESIN	0.95 Kg	BISPHENOL A	0.05 Kg
Export Item	Quantity	Import item	Quantity										
EPOXY RESIN (MODIFIED) (Containing NLT 95% Liquid Epoxy Resin)	1 Kg	LIQUID EPOXY RESIN	0.95 Kg										
		BISPHENOL A	0.05 Kg										
RA concerned may take necessary action under Para 4.07 of HBP as per above decision of NORMS COMMITTEE													

Case No.	58 / NC/7/MEET/Apr/202526/1
Case Status	Case Deferred
Party Name	MPD INDUSTRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Apr/ 202526/ 1 and 16/05/2025
HQ File Number	HQRNORM APPLY 00002272AM25
RA File Number	56AX04000152 AM25
Licence No and Date	1111000106/02/08/2024
Norms Committee Decision:	
The Committee considered the case as per Agenda and decided to call for the following information in its meeting No: NC/7/MEET/Apr/202526/1 dated 16.05.2025 held on 20.05.2025:	
1. Complete chemical name of import item no. 2 and its use in the reaction. 2. COA of export item.	
Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L on DGFT's New IT	

Portal for examination of the case. Hence, the Committee decided to defer the case

Case No.	59 / NC/7/MEET/Apr/202526/1
Case Status	Case Approved
Party Name	CEAT LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Apr/ 202526/ 1 and 16/05/2025
HQ File Number	HQRNORM APPLY 00002453AM25
RA File Number	03AX04001666 AM25
Licence No and Date	0311036257/12/08/2024

Norms Committee Decision:

The committee considered the case as per agenda and decided to ratify the norms as under: -

S. No.	Name of Export Item	Quantity (MT)	Name of Import Item	Quantity recommended in MT for 100 MT. of export product
1.	Passenger Car Radial (PCR) , Utility Vehicle Radial Tyres (UVR)	3,000.0 MT	1. Natural Rubber (HSN Code No. 40012200 and 40012100)	20.918 MT
			2. Bromobutyl Rubber	2.291 MT
			3. Nylon Tyre Cord Fabric Dipped	1.303 MT
			4. Polyester Cord Fabric – Dipped	3.471 MT
			5 Carbon Black	22.523 MT
			6. Synthetic Resin	DELETED
			7. Microcrystalline Wax	0.382 MT
			8. Rubber Chemical Retarder	0.097 MT

	9.Structol	0.300 MT
	10. Misc Chemicals	0.138 MT
	11. Adhesive agent	0.036 MT
	12. Zincolet	0.128 MT
	13 Monobond 680c	0.044 MT
	14. Steel tyre cord	8.031 MT
	15. Synthetic Rubber SBR	9.136 MT
	16.Synthetic Rubber PBR	7.818 MT
	17. Isoprene rubber ski	0.709 MT
	18.reclaimed rubber	0.697 MT
	19. Bead Wire	3.811 MT
	20. Insoluble Sulphur	0.872 MT
	21. Stearic acid	0.580 MT
	22. Silicon dioxide.	3.520 MT
	23: Synthetic Rubber SSBR	5.150 MT
	24. SulphurSilane	0.287 MT
	25. WAX BLEND	0.003 MT
	26. Hydrocarbon Resin	0.730 MT
	27.Liquid Isoprene rubber	0.055 MT

	28. Rubber Chemical Antioxidant	1.074 MT
	29. Rubber Chemical Accelerator	0.677 MT
	30. Rubber Process Oil	2.518 MT
	31. Zinc Oxide	1.782 MT
	32. Kaolin	0.028 MT
	33.SolubleSulphur	0.344 MT
	34. Wood rosin	0.003 MT
	35.resin sylvatraxx	0.022 MT
	36.EPDM	0.014 MT
	37. Chlorobutyl Rubber	0.044 MT
Note: 1.There should be a value cap on rubber chemicals (Antioxidant, Accelerators & Retarders) and Misc. chemicals as per general note 8 of the Hand book of Procedure, Vol. II RA concerned may take necessary action under Para 4.07 of HBP as per above decision of NORMS COMMITTEE		

Case No.	60 / NC/7/MEET/Apr/202526/1
Case Status	Case Deferred
Party Name	RSD POLYMERS PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Apr/ 202526/ 1 and 16/05/2025
HQ File Number	HQRNORM APPLY 00002456AM25
RA File Number	03AX04002259 AM25
Licence No and Date	0311036265/12/08/2024
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for the following information in its meeting No: NC/7/MEET/Apr/202526/1 dated 16.05.2025 held on 20.05.2025:	

1. Export description is generic and vague. Please give a specific description of the export item.
2. COA of export item.
3. Complete technical details as per Annexure to Appendix 4E.
4. Material balance for entire process showing indigenous items and also its uses.

Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case

Case No.	61 / NC/7/MEET/Apr/202526/1
Case Status	Case Approved
Party Name	PAHARPUR 3P PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Apr/ 202526/ 1 and 16/05/2025
HQ File Number	HQRNORM APPLY 00002670AM25
RA File Number	05AX04001565 AM25
Licence No and Date	0511027360/23/08/2024

Norms Committee Decision:

The committee considered the case as per agenda and decided to ratify the norms as under: -

Item of Export – Printed adhesive laminated flexible packaging material in various layers in roll form / pouch form

Quantity: 1 Kg

S.NO	Item of Import	Quantity allowed if export is in roll form	Quantity allowed if export is in pouch form
1	Polyester film of relevant GSM	1.15 Kg/Kg content in export or as applied for whichever is less	1.20 Kg/Kg content in export or as applied for whichever is less
2	LLDPE	1.12 Kg/Kg content in export or as applied for whichever is less	1.17 Kg/Kg content in export or as applied for whichever is less
3	LDPE	1.12 Kg/Kg content in export or as applied for whichever is less	1.17 Kg/Kg content in export or as applied for whichever is less
5	Metallised polyester film of relevant GSM	1.07 Kg/Kg content in export or as applied for whichever is less	1.12 Kg/Kg content in export or as applied for whichever is less

6	Biaxially oriented nylon of relevant GSM	1.07 Kg/Kg content in export or as applied for whichever is less	1.12 Kg/Kg content in export or as applied for whichever is less
7	Natural BOPP film of relevant GSM	1.14 kg/kg content in export or as applied for whichever is less	- not asked
8	Aluminium foil of relevant thickness	1.10 Kg/Kg content in export or as applied for whichever is less	1.10 Kg/Kg content in export or as applied for whichever is less
9	Poster Paper	Not Asked	1.03 Kg/Kg content in export or as applied for whichever is less

Note: Liquid printing ink and liquid PU adhesive quantity allowed as applied for with overall value restriction up to 5 % of FOB value

RA concerned may take necessary action under Para 4.07 of HBP as per above decision of NORMS COMMITTEE

Case No.	62 / NC/7/MEET/Apr/202526/1
Case Status	Case Deferred
Party Name	RSD POLYMERS PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Apr/ 202526/ 1 and 16/05/2025
HQ File Number	HQRNORM APPLY 00002730AM25
RA File Number	03AX04002544 AM25
Licence No and Date	0311036719/28/08/2024

Norms Committee Decision:

The Committee considered the case as per Agenda and decided to call for the following information in its meeting No: NC/7/MEET/Apr/202526/1 dated 16.05.2025 held on 20.05.2025:

1. Export description is generic and vague. Please give a specific description of the export item.
2. COA of export item.
3. Complete technical details as per Annexure to Appendix 4E.
4. Material balance for entire process showing indigenous items and also its uses.

Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case

Case No.	63 / NC/7/MEET/Apr/202526/1
Case Status	Case Approved
Party Name	DOSHION POLY SCIENCE PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Apr/ 202526/ 1 and 16/05/2025
HQ File Number	HQRNORM APPLY 00002736AM25
RA File Number	08AX04000861 AM25
Licence No and Date	0811012505/29/08/2024
Norms Committee Decision: The committee considered the case as per agenda and decided to ratify the norms as under: - Export Item: Strong acid cation exchange resin Quantity: 58000.0 Liters Import Item; Semi processed strong acid cation exchange resin Quantity: 58000.0 Liters RA concerned may take necessary action under Para 4.07 of HBP as per the above decision of NORMS COMMITTEE	

Case No.	64 / NC/7/MEET/Apr/202526/1		
Case Status	Case Approved		
Party Name	PAHARPUR 3P UNIT II PRIVATE LIMITED		
Meeting Number and Date	NC/ 7/ MEET/ Apr/ 202526/ 1 and 16/05/2025		
HQ File Number	HQRNORM APPLY 00002819AM25		
RA File Number	05AX04001700 AM25		
Licence No and Date	0511027518/03/09/2024		
Norms Committee Decision:			
The committee considered the case as per agenda and decided to ratify the norms as under: -			
Item of Export – Printed adhesive laminated flexible packaging material in various layers in roll form / pouch form			
Quantity: 1 Kg			
S.NO	Item of Import	Quantity allowed if export is in roll form	Quantity allowed if export is in pouch form

1	Polyester film of relevant GSM	1.15 Kg/Kg content in export or as applied for whichever is less	1.20 Kg/Kg content in export or as applied for whichever is less
2	LLDPE	1.12 Kg/Kg content in export or as applied for whichever is less	1.17 Kg/Kg content in export or as applied for whichever is less
3	LDPE	1.12 Kg/Kg content in export or as applied for whichever is less	1.17 Kg/Kg content in export or as applied for whichever is less
5	Metallised polyester film of relevant GSM	1.07 Kg/Kg content in export or as applied for whichever is less	1.12 Kg/Kg content in export or as applied for whichever is less
6	Biaxially oriented nylon of relevant GSM	1.07 Kg/Kg content in export or as applied for whichever is less	1.12 Kg/Kg content in export or as applied for whichever is less
7	Natural BOPP film of relevant GSM	1.14 kg/kg content in export or as applied for whichever is less	- not asked
8	Aluminium foil of relevant thickness	1.10 Kg/Kg content in export or as applied for whichever is less	1.10 Kg/Kg content in export or as applied for whichever is less

Note: Liquid printing ink and liquid PU adhesive quantity allowed as applied for with overall value restriction up to 5 % of FOB value

RA concerned may take necessary action under Para 4.07 of HBP as per above decision of NORMS COMMITTEE

Case No.	65 / NC/7/MEET/Apr/202526/1
Case Status	Case Approved
Party Name	STIC ON PAPERS PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Apr/ 202526/ 1 and 16/05/2025
HQ File Number	HQRNORM APPLY 00002895AM25
RA File Number	09AX04000452 AM25
Licence No and Date	0911007885/06/09/2024
Norms Committee Decision: The committee considered the case as per agenda and decided to ratify the norms as under: - Export Item: Self adhesive polypropylene film (145 GSM +/- 10)	

Qty. 500000.0 Sq. MT

Import Items:

S.No.	Item Description	Quantity recommended
1.	Polypropylene film-80 microns +/-10%-various colours/transparent-various widths	1.04 Sq. MT/ Sq. MT of export item
2.	Release base paper-glassine-60 gsm +/- 10%-various colours-various widths	1.04 Sq. MT/ Sq. MT of export item
3.	Hydrocarbon Resins	0.01224 Kg/Sq. MT of export item
4.	Thermoplastic Elastomer SIS	0.00624 Kg/Sq. MT of export item
5	Rosin Ester Tackifying Resin / Komotac Resin	0.00156 Kg/Sq. MT of export item

RA concerned may take necessary action under Para 4.07 of HBP as per the above decision of Norms Committee

Case No.	66 / NC/7/MEET/Apr/202526/1
Case Status	Case Approved
Party Name	CEAT LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Apr/ 202526/ 1 and 16/05/2025
HQ File Number	HQRNORM APPLY 00002950AM25
RA File Number	03AX04002698 AM25
Licence No and Date	0311037015/10/09/2024

Norms Committee Decision:

The committee considered the case as per agenda and decided to ratify the norms as under: -

Export Item Name: Agricultural, Industrial Vehicle Tyres (HS Code [40117000](#), [40118000](#))

Quantity: 100.0 MT

Import Item:

S. No.	Item Name	Quantity recommended
1.	Natural Rubber	26.899 MT
2.	Carbon Black	28.824 MT
3.	Bead wire	2.986 MT
4.	Synthetic Rubber PBR	4.942 MT
5.	Bromo butyl Rubber	1.332 MT
6.	Zinc Oxide	1.808 MT
7.	Rubber Chemical Antioxidant	1.367 MT
8.	Misc Chemicals	0.039 MT
9.	Stearic Acid	0.958 MT
10.	Insoluble Sulphur	0.320 MT
11.	Not asked for	0.000
12.	Rubber Process Oil	3.691 MT
13.	Rubber Chemical Accelerator	0.524 MT
14.	Synthetic Rubber SBR 1502,1712,1723,1783	16.992 MT
15.	Micro Crystalline Wax	0.896 MT
16.	Nylon Tyre Cord Fabric Dipped	2.039 MT
17.	PolysterTyre Cord Fabric Dipped	3.282 MT
18.	Structol	0.253 MT

19.	Wood Resin	0.700 MT
20.	Reclaim Rubber	1.161 MT
21.	Soluble Sulphur	0.653 MT
22.	Zincolet	0.371 MT
23.	Monobond 680 C	0.003 MT
24.	Synthetic Resin	Deleted specific name not given
25.	Rubber Chemical Retarder	0.112 MT
26	Silicon dioxide	0.254 MT
27	Steel tyre chord	0.027 MT

Note: There should be a value cap on rubber chemicals (Antioxidant, Accelerators & Retarders) and misc. chemicals as per general note 8 of the Hand book of Procedure, Vol. II

RA concerned may take necessary action under Para 4.07 of HBP as per the above decision of Norms Committee

Case No.	67 / NC/7/MEET/Apr/202526/1		
Case Status	Case Approved		
Party Name	ELITEE SPECIALITY POLYMERS PRIVATE LIMITED		
Meeting Number and Date	NC/ 7/ MEET/ Apr/ 202526/ 1 and 16/05/2025		
HQ File Number	HQRNORM APPLY 00003023AM25		
RA File Number	08AX04000945 AM25		
Licence No and Date	0811012637/13/09/2024		
Norms Committee Decision:			
The committee considered the case as per agenda and decided to ratify the norms as under: -			
Export Item	Quantity	Import item	Quantity

STIFFNER MASTERBATCH / STIFFNER MB- POLYMER MASTERBATCH (STIFFNER MASTERBATCH / STIFFNER MB- POLYMER MASTERBATCH)	540000.0 Kg	C9 Hydrogenated Hydrocarbon Resin HP-140 softening point 133-135	11000.0 Kg
		C9 HYdrogenated Hydrocarbon Resin HM-1400	16000.0 Kg
		Polypropylene Homo Polymer H030SG	27000.0 Kg
RA concerned may take necessary action under Para 4.07 of HBP as per above decision of NORMS COMMITTEE			

Case No.	68 / NC/7/MEET/Apr/202526/1		
Case Status	Case Approved		
Party Name	ALMIGHTY EXPORTS		
Meeting Number and Date	NC/ 7/ MEET/ Apr/ 202526/ 1 and 16/05/2025		
HQ File Number	HQRNORM APPLY 00003136AM25		
RA File Number	24AX04000255 AM25		
Licence No and Date	2411003881/18/09/2024		
Norms Committee Decision:			
The committee considered the case as per agenda and decided to ratify the norms as under: -			
Export Item	Quantity	Import item	Quantity
PVC LAY FLAT / DELIVERY HOSE(PVC LAY FLAT / DELIVERY HOSE)	92000.0 Kg	PVC RESIN	35000.0 Kg
		DOP PLASTICIZERS DOP DBP CP RELAVANAT HS 29173200 OR 29173910	15000.0 Kg
		POLYSTER YARN HS 54024800 OR 54025210	50000.0 Kg
RA concerned may take necessary action under Para 4.07 of HBP as per above decision of NORMS COMMITTEE			

Case No.	69 / NC/7/MEET/Apr/202526/1
Case Status	Case Deferred
Party Name	JALARAM INDUSTRIES
Meeting Number and Date	NC/ 7/ MEET/ Apr/ 202526/ 1 and 16/05/2025
HQ File Number	HQRNORM APPLY 00003174AM25
RA File Number	08AX04000833 AM25
Licence No and Date	0811012690/19/09/2024
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for the following information in its meeting No: NC/7/MEET/Apr/202526/1 dated 16.05.2025 held on 20.05.2025: 1. Net content of PVC resin in export. 2. % wastage claimed. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case	

Case No.	70 / NC/7/MEET/Apr/202526/1		
Case Status	Case Approved		
Party Name	RISHI FIBC SOLUTIONS PRIVATE LIMITED		
Meeting Number and Date	NC/ 7/ MEET/ Apr/ 202526/ 1 and 16/05/2025		
HQ File Number	HQRNORM APPLY 00003334AM25		
RA File Number	34AX04000523 AM25		
Licence No and Date	3411005461/27/09/2024		
Norms Committee Decision:			
The committee considered the case as per agenda and decided to ratify the norms as under:-			
Export Item	Quantity	Import Item	Quantity
GREENHOUSE FILM	1 Kg	LDPE GRANULES	1.05 Kg/Kg content in export
		LLDPE GRANULES	1.05 Kg/Kg content in export
		UV STABILIZER MASTERBAT CH	1.05 Kg/Kg content in export

		(CONTAINING NOT MORE THAN 20%OF UV STABILIZER)	
		ADDITIVES MASTER BATCH IR	1.05 Kg/Kg content in export
		ANTIFOG ADDITIVES MASTER BATCH	1.05 Kg/Kg content in export
		ETHYLENE VINYL ACETATE (EVA)	1.05 Kg/Kg content in export
RA concerned may take necessary action under Para 4.07 of HBP as per above decision of NORMS COMMITTEE			

Case No.	71 / NC/7/MEET/Apr/202526/1
Case Status	Case Approved
Party Name	BHARAT RESINS PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Apr/ 202526/ 1 and 16/05/2025
HQ File Number	HQRNORM APPLY 00003355AM25
RA File Number	03AX04002945 AM25
Licence No and Date	0311037508/29/09/2024

Norms Committee Decision:

The committee considered the case as per agenda and decided to ratify the norms as under:-

Export Item	Quantity	Import Item	Quantity
Polyester Resin BRL 921B (Resin Content 65% + /- 1%)	1 Kg	Glycerine	0.0310 Kg
		Diethylene Glycol	0.1470 Kg
		Neo-Pentyl Glycol	0.1143 Kg
		Adipic Acid	0.0380 Kg
		Phthalic Anhydride	0.3100 Kg

		S V CAT	0.0005 Kg
		Xylene	0.049 Kg
		C9 Aromatic solvent	0.201 Kg
		Butyl cellosolve	0.103 Kg

RA concerned may take necessary action under Para 4.07 of HBP as per above decision of NORMS COMMITTEE

Case No.	72 / NC/7/MEET/Apr/202526/1
Case Status	Case Deferred
Party Name	MALAYA RUB TECH INDUSTRIES
Meeting Number and Date	NC/ 7/ MEET/ Apr/ 202526/ 1 and 16/05/2025
HQ File Number	HQRNORM APPLY 00003725AM25
RA File Number	10AX04000172 AM25
Licence No and Date	1011002712/18/10/2024
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for the following information in its meeting No: NC/7/MEET/Apr/202526/1 dated 16.05.2025 held on 20.05.2025: 1. The firm has submitted the COA report of Import and export item. The COA of export item - (TECHNICALLY SPECIFIED NATURAL RUBBER 20) shows DRC of 79.93% to 81.0% which does not seem to be correct. The firm has to clarify the same. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case	

Case No.	73 / NC/7/MEET/Apr/202526/1
Case Status	Case Approved
Party Name	CEAT LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Apr/ 202526/ 1 and 16/05/2025
HQ File Number	HQRNORM APPLY 00003765AM25
RA File Number	03AX04003584 AM25

Licence No and Date	0311038123/21/10/2024	
Norms Committee Decision:		
The committee considered the case as per agenda and decided to ratify the norms as under:-		
Export Item Name: Automobile Tyres Reinforced with Nylon Trye Cord Fabric (Truck/Bus, Specialty, LCV, LM-		
Quantity: 100 MT		
Import S. No.	Import Item Name	Quantity recommended
1	Natural Rubber (HSN Code No. : 40012200 and 40012100	37.934 MT
2	Bromo butyl Rubber	0.176 MT
3	Synthetic Rubber SBR (Gr. 1502,1723)	3.134 MT
4	Synthetic Rubber PBR	5.061 MT
5	Nylon Tyre Cord Fabric – Dipped	10.990 MT
6	Carbon Black	24.506 MT
7	Hydrocarbon Resin	0.009 MT
8	Stearic Acid	4.120 MT
9	Micro Crystalline Wax	0.480 MT
10	Rubber Chemicals – Retarders	0.102 MT
11	Structol /Processing aids	0.014 MT
12	Sulpur Silane	0.013 MT
13	Silica	2.482 MT
14	Misc. Chemical	0.447 MT
15	Zincolet	o.541 MT

16	Reclaimed rubber	1.533 MT
17	Rubber Chemicals Antioxidant	1.060 MT
18	Rubber Chemicals Accelerator	0.433 MT
19	Rubber process oil	4.495 MT
20	Bead wire	4.144 MT
21	Sulphur powder	0.457 MT
22	Insoluble Sulphur	0.414 MT
23	Zinc Oxide	2.106 MT
24	Synthetic resin	Deleted, as detail/specific name not given
25	Polyester tyre cord fabric dipped	0.001 MT
26	Steel Tyre cord	0.002 MT
27	Wood Rosin	0.058 MT
28	Soluble Sulphur	0.158 MT
29	Kaolin Clay	0.001 MT
30	Chloro Butyl Rubber	0.010 MT

Note: 1. There should be a value cap on rubber chemicals (Antioxidant, Accelerators & Retarders) and misc. chemicals as per general note 8 of the Hand book of Procedure, Vol. II

RA concerned may take necessary action under Para 4.07 of HBP as per above decision of NORMS COMMITTEE

Case No.	74 / NC/7/MEET/Apr/202526/1
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Case Status	Case Approved
Party Name	BALKRISHNA INDUSTRIES LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Apr/ 202526/ 1 and 16/05/2025
HQ File Number	HQRNORM APPLY 00003760AM25
RA File Number	03AX04003597 AM25
Licence No and Date	0311038117/21/10/2024

Norms Committee Decision:

The committee considered the case as per agenda and decided to ratify the norms as under:-

Export Item	Qunatity	S.No.	Description	Quantity
New Pneumatic Tyres of Rubber, Of a kind used on agricultural or forestry vehicles and machines, B. Radials - Nylon and Polyester, Polyester. (Total Quantity to be exported 4,750,000.00 kgs)	100 Kgs	1	Natural rubber-smoked sheets (RSS)	5.113 Kg
		2	Natural rubber-technically specified natural rubber (TSNR)	21.804 Kg
		3	Synthetic rubber:butadiene rubber (BR)	11.779 Kg
		4	Synthetic rubber:styrene butadiene rubber SBR-1500/1502	10.117 Kg
		5	Synthetic rubber:oil extended styrene butadiene rubber SBR- 1712 / 1723 / 1783	1.702 Kg
		6	Carbon black OR (It's Raw Material of Carbon Black)	0.00
		7	6A) Carbon black feed stock (CBFS)	52.429 Kg
		8	Nylon tyre cord fabric (DIPPED)	1.789 Kg
		9	Rubberised textile fabric nylon chafer fabric (DIPPED)	0.051 Kg
		10	Polyester tyre cord fabric (DIPPED)	3.326 Kg
		11	Stranded wire, ropes and cables (brass coated steel tyre cord)	0.005 Kg

		12	Wire of iron or non-alloy steel of a thickness above 18 swg but up to 26 swg (bronze coated tyre beadwire)	2.870 Kg
		13	Rubber chemical :antioxidants TMQ / TDQ / HS	0.469 Kg
		14	Rubber chemical :antioxidants	1.346 Kg
		15	Rubber chemical :accelerator	0.682 Kg
		16	Rubber chemical :retarders	0.133 Kg
		17	Zinc oxide	1.790 Kg
		18	Stearic acid	0.880 Kg
		19	Microcrystalline petroleum wax	0.874 Kg
		20	RAE (Residual Aromatic Extract) oil or similar products in which the weight of the aromatic constituents exceeds that of the non aromatic constituent, used as plasticisers and also known as rubber process oil.	4.008 Kg
		21	Phenolic tackifier resin	0.661 Kg
		22	Insoluble sulphur	0.316 Kg
		23	Processing additives	0.487 Kg
		24	Homogenizing agent	0.631 Kg
		25	Mould release preparation (inside release)	0.189 Kg
		26	Mould release preparation (outside release)	0.144 Kg

		27	Bladders (Quantity in numbers)	0.013 Kg
		28	Antitack release preparation (rubber compound release)	0.251 Kg

Value CAP Note: Rubber Chemicals & misc. chemicals may be allowed as per general note of the Hand Book of Procedure, Vol. II. for all the export items.

RA concerned may take necessary action under Para 4.07 of HBP as per above decision of NORMS COMMITTEE

Case No.	75 / NC/7/MEET/Apr/202526/1
Case Status	Case Deferred
Party Name	COVESTRO (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Apr/ 202526/ 1 and 16/05/2025
HQ File Number	HQRNORM APPLY 00003792AM25
RA File Number	03AX04003658 AM25
Licence No and Date	0311038163/22/10/2024
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for the following information in its meeting No: NC/7/MEET/Apr/202526/1 dated 16.05.2025 held on 20.05.2025: 1. Composition of export and import item with COA. 2. Material balance for entire process. 3. Wastage applied. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case	

Case No.	76 / NC/7/MEET/Apr/202526/1
Case Status	Case Deferred
Party Name	ECOPLAST LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Apr/ 202526/ 1 and 16/05/2025
HQ File Number	HQRNORM APPLY 00003794AM25
RA File Number	03AX04003502 AM25
Licence No and Date	0311038167/22/10/2024

Norms Committee Decision:

The Committee considered the case as per Agenda and decided to call for the following information in its meeting No: NC/7/MEET/Apr/202526/1 dated 16.05.2025 held on 20.05.2025:

1. Specific adhesive to be used with catalogue and justification for the quantity to be used.

Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case

Case No.	77 / NC/7/MEET/Apr/202526/1
Case Status	Case Approved
Party Name	LION RUBBER INDUSTRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Apr/ 202526/ 1 and 16/05/2025
HQ File Number	HQRNORM APPLY 00003909AM25
RA File Number	03AX04003686 AM25
Licence No and Date	0311038305/28/10/2024

Norms Committee Decision:

The committee considered the case as per agenda and decided to ratify the norms as under:-

Export Item Name-1: Boat or dock fenders, whether or not inflatable (rubber fenders) made by rubber compound a grade

Quantity: 285.0 METRIC TON (MTS)

Import Item: Rubber compound (A Grade)

Quantity: 299.25 MT

Export Item Name-2: Boat or dock fenders, whether or not inflatable (rubber fenders) made by rubber compound b grade

Quantity: 190.0 METRIC TON (MTS)

Import Item: rubber compound (B Grade)

Quantity: 199.5 MT

RA concerned may take necessary action under Para 4.07 of HBP as per above decision of NORMS COMMITTEE

Case No.	78 / NC/7/MEET/Apr/202526/1
Case Status	Case Deferred

Party Name	PLASMIX PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Apr/ 202526/ 1 and 16/05/2025
HQ File Number	HQRNORM APPLY 00004044AM25
RA File Number	07AX04001221 AM25
Licence No and Date	0711012735/08/11/2024
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for the following information in its meeting No: NC/7/MEET/Apr/202526/1 dated 16.05.2025 held on 20.05.2025: 1. Process of manufacturing in detail indicating wastage at each stage justifying 9.45% wastage. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case	

Case No.	79 / NC/7/MEET/Apr/202526/1		
Case Status	Case Approved		
Party Name	BHARAT RESINS PRIVATE LIMITED		
Meeting Number and Date	NC/ 7/ MEET/ Apr/ 202526/ 1 and 16/05/2025		
HQ File Number	HQRNORM APPLY 00004053AM25		
RA File Number	03AX04003755 AM25		
Licence No and Date	0311038587/11/11/2024		
Norms Committee Decision:			
The committee considered the case as per agenda and decided to ratify the norms as under:-			
Export Item	Quantity	Import Item	Quantity
Polyester Resin BRL 921B (Resin Content 65% + /- 1%)	1 Kg	Glycerine	0.0310 Kg
		Diethylene Glycol	0.1470 Kg
		Neo-Pentyl Glycol	0.1143 Kg
		Adipic Acid	0.0380 Kg
		Phthalic Anhydride	0.3100 Kg

		S V CAT	0.0005 Kg
		Xylene	0.049 Kg
		C9 Aromatic solvent	0.201 Kg
		Butyl cellosolve	0.103 Kg

RA concerned may take necessary action under Para 4.07 of HBP as per above decision of NORMS COMMITTEE

Case No.	80 / NC/7/MEET/Apr/202526/1
Case Status	Case Approved
Party Name	BALKRISHNA INDUSTRIES LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Apr/ 202526/ 1 and 16/05/2025
HQ File Number	HQRNORM APPLY 00004238AM25
RA File Number	03AX04004130 AM25
Licence No and Date	0311038846/19/11/2024

Norms Committee Decision:

The committee considered the case as per agenda and decided to ratify the norms as under:-

Export Item	Quantity	S. No.	Description	Quantity
New Pneumatic Tyres of Rubber, Of a kind used on agricultural or forestry vehicles and machines, B. Radials - Nylon and Polyester, Polyester. (Total Quantity to be exported 4,750,000.00 Kgs)	100 Kgs	1	Natural rubber-smoked sheets (RSS)	5.113 Kg
		2	Natural rubber-technically specified natural rubber (TSNR)	21.804 Kg
		3	Synthetic rubber:butadiene rubber (BR)	11.779 Kg
		4	Synthetic rubber:styrene butadiene rubber SBR-1500/1502	10.117 Kg
		5	Synthetic rubber:oil extended styrene butadiene rubber SBR- 1712 / 1723 / 1783	1.702 Kg

		6	Carbon black OR (It's Raw Material of Carbon Black)	0.00
		7	6A) Carbon black feed stock (CBFS)	52.429 Kg
		8	Nylon tyre cord fabric (DIPPED)	1.789 Kg
		9	Rubberised textile fabric nylon chafer fabric (DIPPED)	0.051 Kg
		10	Polyester tyre cord fabric (DIPPED)	3.326 Kg
		11	Stranded wire, ropes and cables (brass coated steel tyre cord)	0.005 Kg
		12	Wire of iron or non-alloy steel of a thickness above 18 swg but up to 26 SWG (Bronze coated tyre beadwire)	2.870 Kg
		13	Rubber chemical :antioxidants TMQ / TDQ / HS	0.469 Kg
		14	Rubber chemical :antioxidants	1.346 Kg
		15	Rubber chemical :accelerator	0.682 Kg
		16	Rubber chemical :retarders	0.133 Kg
		17	Zinc oxide	1.790 Kg
		18	Stearic acid	0.880 Kg
		19	Microcrystalline petroleum wax	0.874 Kg
		20	RAE (Residual Aromatic Extract) oil or similar products in which the weight of the aromatic constituents exceeds that of the non aromatic constituent, used as plasticisers and also known as rubber process oil.	4.008 Kg

		21	Phenolic tackifier resin	0.661 Kg
		22	Insoluble sulphur	0.316 Kg
		23	Processing additives	0.487 Kg
		24	Homogenizing agent	0.631 Kg
		25	Mould release preparation (inside release)	0.189 Kg
		26	Mould release preparation (outside release)	0.144 Kg
		27	BLADDERS (Quantity in numbers)	0.013 Kg
		28	Antitack release preparation (Rubber compound release)	0.251 Kg

Value CAP Note: Rubber Chemicals & misc. chemicals may be allowed as per general note of the Hand Book of Procedure, Vol. II. for all export items.

RA concerned may take necessary action under Para 4.07 of HBP as per above decision of NORMS COMMITTEE

Case No.	81 / NC/7/MEET/Apr/202526/1			
Case Status	Case Approved			
Party Name	BALKRISHNA INDUSTRIES LIMITED			
Meeting Number and Date	NC/ 7/ MEET/ Apr/ 202526/ 1 and 16/05/2025			
HQ File Number	HQRNORM APPLY 00004239AM25			
RA File Number	03AX04004134 AM25			
Licence No and Date	0311038847/19/11/2024			
Norms Committee Decision:				
The committee considered the case as per agenda and decided to ratify the norms as under:-				

New Pneumatic Tyres of Rubber, Of a kind used on construction, mining or industrial handling vehicles and machines, B. Radials - All Steel (Total Quantity to be exported 3,750,000.00 Kgs)	100 Kgs	1	Natural rubber-smoked sheets (RSS)	21.337 Kg
		2	Natural rubber-technically specified natural rubber (TSNR)	12.026 Kg
		3	Synthetic rubber:butadiene rubber (br)	3.678 Kg
		4	Synthetic rubber:styrene butadiene rubber SBR-1500/1502	10.200 Kg
		5	Synthetic rubber:oil extended styrene butadiene rubber sbr- 1712 / 1723 / 1783	0.002 Kg
		6	Halo butyl rubber - chloro butyl rubber (CIIR) / bromo butyl rubber (BIIR)	1.819 Kg
		7	Carbon black OR (It's Raw Material of Carbon Black)	0.000
		8	7a) carbon black feed stock (CBFS)	38.268 Kg
		9	Nylon tyre cord fabric (DIPPED)	0.014 Kg
		10	Rubberised textile fabric nylon chafer fabric (DIPPED)	0.001 Kg
		11	Stranded wire, ropes and cables (Brass coated steel tyre cord)	11.334 Kg
		12	Wire of iron or non-alloy steel of a thickness above 18 swg but up to 26 SWG (Bronze coated tyre beadwire)	3.232 Kg
		13	Rubber chemical :antioxidants TMQ / TDQ / HS	0.270 Kg
		14	Rubber chemical :antioxidants	1.364 Kg

	15	Rubber chemical :accelerator	0.709 Kg
	16	Rubber chemical :retarders	0.052 Kg
	17	Zinc oxide	2.456 Kg
	18	Stearic acid	0.397 Kg
	19	Microcrystalline petroleum wax	0.614 Kg
	20	Precipitated silica	1.970 Kg
	21	RAE (Residual Aromatic Extract) oil or similar products in which the weight of the aromatic constituents exceeds that of the non aromatic constituent, used as plasticisers and also known as rubber process oil.	1.079 Kg
	22	Petroleum tackifier resin	0.403 Kg
	23	Phenolic tackifier resin	0.676 Kg
	24	Insoluble sulphur	0.481 Kg
	25	Silane coupling agent	0.335 Kg
	26	Ageing resistance chemical (Perkalink-900 / HVA -2)	0.774 Kg
	27	Ageing resistance chemical (HTS)	0.305 Kg
	28	Processing additives	0.356 Kg
	29	Homogenizing agent	0.772 Kg
	30	Cobalt boron complex-cobalt 22.5% (mono bond)	0.078 Kg

		31	Mould release preparation (inside release)	0.189 Kg
		32	Mould release preparation (outside release)	0.144 Kg
		33	BLADDERS (in Numbers)	0.013 Kg
		34	Antitack release preparation (rubber compound release)	0.251 Kg

Value CAP Note: Rubber Chemicals & misc. chemicals may be allowed as per general note of the Hand Book of Procedure, Vol. II. for all export items.

RA concerned may take necessary action under Para 4.07 of HBP as per above decision of NORMS COMMITTEE

Case No.	82 / NC/7/MEET/Apr/202526/1
Case Status	Case Deferred
Party Name	TAYAJE AND SONS PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Apr/ 202526/ 1 and 16/05/2025
HQ File Number	HQRNORM APPLY 00004327AM25
RA File Number	05AX04002763 AM25
Licence No and Date	0511029162/25/11/2024

Norms Committee Decision:

The Committee considered the case as per Agenda and decided to call for the following information in its meeting No: NC/7/MEET/Apr/202526/1 dated 16.05.2025 held on 20.05.2025:

1. Details of domestic input used with quantity.
2. Complete material balance between import and export.

Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case

Case No.	83 / NC/7/MEET/Apr/202526/1
Case Status	Case Approved
Party Name	CEAT LIMITED

Meeting Number and Date	NC/ 7/ MEET/ Apr/ 202526/ 1 and 16/05/2025
HQ File Number	HQRNORM APPLY 00004363AM25
RA File Number	03AX04004263 AM25
Licence No and Date	0311039044/26/11/2024

Norms Committee Decision:

The committee considered the case as per agenda and decided to ratify the norms as under:-

Export Item Name: Automobile Tyres Reinforced with Nylon Trye Cord Fabric (2/3 Wheeler, Farm) HS Code [40114010](#), [40114020](#), [40114090](#), [40117](#)

Quantity: 100 Kg

Import Item:

S. No.	Item Name	Quantity recommended for 100 MT of export item
1.	Natural Rubber (HSN Code No. : 40012200 and 40012100)	16.851 MT
2.	Bromo butyl Rubber	0.042 MT
3.	Synthetic Rubber SBR 1502/1723/1739/1712	20.980 MT
4.	Synthetic Rubber PBR	6.969 MT
5.	Synthetic Rubber SSBR	0.437 MT
6.	Nylon Tyre Cord Fabric – Dipped	6.431 MT
7.	Polyester Tyre cord fabric dipped	0.355 MT
8.	Carbon Black	30.099 MT
9.	Hydrocarbon tackifier Resin	0.103 MT
10.	Stearic acid	1.931 MT
11.	Micro Crystalline Wax	0.522 MT

12.	Rubber Chemicals – Retarders	0.056 MT
13.	Structol	0.193MT
14.	Silica (Silicon Dioxide)	0.534 MT
15.	Misc. Chemical	0.293 MT
16.	Zincolet	0.233 MT
17.	Reclaim rubber	3.838 MT
18.	Rubber Chemicals Antioxidant	1.164 MT
19.	Rubber Chemicals Accelerator s	0.480 MT
20	Rubber Process oil	4.723 MT
21	Bead wire	4.330MT
22	Insoluble Sulphur	0.496 MT
23.	Zinc oxide	1.442 MT
24	Kaolin clay	1.639 MT
25	Synthetic resin	Deleted, as detail not given
26	Kalar (bonding agent)	0.018 MT
27	Chloro butyl Rubber	0.001 MT
28	Wood Rosin	0.116MT
29	SOLUBLE SULPHUR	0.337 MT

Note: There should be a value cap on rubber chemicals (Antioxidant, Accelerators & Retarders) and misc. chemicals as per general note 8 of the Hand book of Procedure, Vol. II.

RA concerned may take necessary action under Para 4.07 of HBP as per above decision of NORMS COMMITTEE

Case No.	84 / NC/7/MEET/Apr/202526/1
Case Status	Case Approved
Party Name	ZENITH INDUSTRIAL RUBBER PRODUCTS PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Apr/ 202526/ 1 and 16/05/2025
HQ File Number	HQRNORM APPLY 00004426AM25
RA File Number	03AX04004366 AM25
Licence No and Date	0311039174/29/11/2024

Norms Committee Decision:

The committee considered the case as per agenda and decided to ratify the norms as under: -

Export S.No.	Export Item	Quantity	S.No.	Import Description	Quantity
1	Rubber compounded sheets (62/0 - rubber compounded sheets) rubber content-32.91%	1 Kg	1	Natural rubber	0.220 Kg
			2	Synthetic rubber sbr	0.120 Kg
			3	Zinc oxide	0.004 Kg
			4	Carbon black	0.170 Kg
			5	Antioxidant	0.004 Kg
			6	Accelerator	0.010 Kg
			7	Synthetic fabric : polyester fabric / nylon fabric	0.0067 Kg

Export S.No.	Export Item	Quantity	S.No.	Import Description	Quantity
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2	Natural rubber & synthetic rubber based compounded sheets rubber content-40.27%	1 Kg	8	Natural rubber	0.280 Kg
			9	Synthetic rubber SBR	0.135 Kg
			10	Zinc oxide	0.005 Kg
			11	Carbon black	0.160 Kg
			12	Antioxidant	0.004 Kg
			13	Accelerator	0.010 Kg
			14	Zinc hydroxy stanate (ZHS)	0.003 Kg
			15	Consumables : synthetic fabric : polyester fabric / nylon	0.0067 Kg

Export S.No.	Export Item	Quantity	S.No.	Import Description	Quantity
3	Rubber floor coverings & mattingss Rubber content-37.27%	1 Kg	16	Natural rubber	0.280 Kg
			17	Synthetic rubber sbr	0.130 Kg
			18	Zinc oxide - active c-30	0.010 Kg
			19	Carbon black	0.170 Kg
			20	Antioxidant	0.004 Kg
			21	Accelerator	0.008 Kg
			22	Consumables : synthetic fabric : polyester fabric / nylon	0.0067 Kg

Note: There will be a value Cap of Rubber Chemicals and Misc. Chemicals, as per the General Note 8 of the Hand Book of Procedure Vol II.

RA concerned may take necessary action under Para 4.07 of HBP as per above decision of Norms Committee

Case No.	85 / NC/7/MEET/Apr/202526/1
Case Status	Case Deferred
Party Name	KUMARASAMY INDUSTRIES
Meeting Number and Date	NC/ 7/ MEET/ Apr/ 202526/ 1 and 16/05/2025
HQ File Number	HQRNORM APPLY 00004459AM25
RA File Number	04AX04000799 AM25
Licence No and Date	0411008640/30/11/2024
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for the following information in its meeting No: NC/7/MEET/Apr/202526/1 dated 16.05.2025 held on 20.05.2025: 1. Stepwise process of manufacturing showing loss of export item in each stage. 2. What is the difference between import and export in terms of chemical composition. 3. COA of each export item. 4. COA of import items from foreign supplier. 5. Recovery of byproducts per MT of export item and its commercial value. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case	

Case No.	86 / NC/7/MEET/Apr/202526/1
Case Status	Case Deferred
Party Name	PRASAD MEDI TECH
Meeting Number and Date	NC/ 7/ MEET/ Apr/ 202526/ 1 and 16/05/2025
HQ File Number	HQRNORM APPLY 00004543AM25
RA File Number	03AX04004485 AM25
Licence No and Date	0311039319/04/12/2024
Norms Committee Decision: The committee considered the case as per agenda and decided to defer the case for further examination.	

Case No.	87 / NC/7/MEET/Apr/202526/1
Case Status	Case Deferred
Party Name	RSD POLYMERS PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Apr/ 202526/ 1 and 16/05/2025
HQ File Number	HQRNORM APPLY 00004553AM25
RA File Number	03AX04004423 AM25
Licence No and Date	0311039329/05/12/2024
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for the following information in its meeting No: NC/7/MEET/Apr/202526/1 dated 16.05.2025 held on 20.05.2025: 1. Export description is generic and vague. Please give specific description of export item. 2. COA of export item. 3. Complete technical details as per the Annexure to Appendix 4E. 4. Material balance for tehe entire process showing indigenous items, also its uses. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case	

Case No.	88 / NC/7/MEET/Apr/202526/1		
Case Status	Case Approved		
Party Name	BABA FLOORING PRIVATE LIMITED		
Meeting Number and Date	NC/ 7/ MEET/ Apr/ 202526/ 1 and 16/05/2025		
HQ File Number	HQRNORM APPLY 00004562AM25		
RA File Number	13AX04000292 AM25		
Licence No and Date	1311003522/05/12/2024		
Norms Committee Decision:			
The committee considered the case as per agenda and decided to ratify the norms as under:-			
Export Item	Quantity	Import Item	Quantity
SPC (Stone Plastic composite) flooring (Thickness 5MM)	500000.0 SQUARE METER (SQM)	PVC PRINTING FILMS	500000.0 SQUARE METER (SQM)

		IXPE PAD	500000.0 SQUARE METER (SQM)
RA concerned may take necessary action under Para 4.07 of HBP as per above decision of NORMS COMMITTEE			

Case No.	89 / NC/7/MEET/Apr/202526/1
Case Status	Case Deferred
Party Name	TOPPAN SPECIALITY FILMS PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Apr/ 202526/ 1 and 16/05/2025
HQ File Number	HQRNORM APPLY 00004877AM25
RA File Number	30AX04000520 AM25
Licence No and Date	3011006214/18/12/2024
Norms Committee Decision:	
The Committee considered the case as per Agenda and decided to call for the following information in its meeting No: NC/7/MEET/Apr/202526/1 dated 16.05.2025 held on 20.05.2025:	
1. Manufacturing process in detail with wastage at each stage and justification of 24.5%.	
Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case	

Case No.	90 / NC/7/MEET/Apr/202526/1
Case Status	Case Approved
Party Name	KUKDO CHEMICAL INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Apr/ 202526/ 1 and 16/05/2025
HQ File Number	HQRNORM APPLY 00004887AM25
RA File Number	34AX04000812 AM25
Licence No and Date	3411005828/18/12/2024
Norms Committee Decision:	
The committee considered the case as per agenda and decided to ratify the norms as under: -	

Export Item	Quantity	Import item	Quantity
EPOXY RESIN KD-213 (Solid Content 100%)	1 Kg	LIQUID EPOXY RESIN	0.6833 Kg
		BISPHENOL A	0.283 Kg
EPOXY RESIN YD-011X75 (Solid Content 74.8%)	1 Kg	LIQUID EPOXY RESIN	0.511 Kg
		BISPHENOL A	0.169 Kg

RA concerned may take necessary action under Para 4.07 of HBP as per above decision of NORMS COMMITTEE

Case No.	91 / NC/7/MEET/Apr/202526/1
Case Status	Case Approved
Party Name	ZENITH INDUSTRIAL RUBBER PRODUCTS PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Apr/ 202526/ 1 and 16/05/2025
HQ File Number	HQRNORM APPLY 00004932AM25
RA File Number	03AX04004788 AM25
Licence No and Date	0311039802/20/12/2024

Norms Committee Decision:

The committee considered the case as per agenda and decided to ratify the norms as under: -

Export Item S.No.	Export Item	Qty.	S.No.	Import Description	Quantity
1	Rubber compounded sheets (Rubber Content-around 62.72%)	1 Kg	1	Synthetic rubber pbr	0.090 Kg
			2	Synthetic rubber sbr	0.080 Kg
			3	Master batch (unvalcanised rubber compound)	0.400 Kg
			4	Crumb rubber	0.200 Kg

			5	Zinc oxide	0.018 Kg
			6	Carbon black	0.050 Kg
			7	Antioxidant	0.004 Kg
			8	Accelerator	0.006 Kg

Note: Note: There will be a value Cap of Rubber Chemicals and Misc. Chemicals, as per the General Note 8 of the Hand Book of Procedure Vol II.

RA concerned may take necessary action under Para 4.07 of HBP as per above decision of NORMS COMMITTEE

Case No.	92 / NC/7/MEET/Apr/202526/1
Case Status	Case Deferred
Party Name	RSD POLYMERS PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Apr/ 202526/ 1 and 16/05/2025
HQ File Number	HQRNORM APPLY 00005081AM25
RA File Number	03AX04004811 AM25
Licence No and Date	0311039947/26/12/2024

Norms Committee Decision:

The Committee considered the case as per Agenda and decided to call for the following information in its meeting No: NC/7/MEET/Apr/202526/1 dated 16.05.2025 held on 20.05.2025:

1. Export description is generic and vague. Please give specific description of export item.
2. COA of export item.
3. Complete technical details as per the Annexure to Appendix 4E.
4. Material balance for the entire process showing indigenous items, also its uses.

Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case

Case No.	93 / NC/7/MEET/Apr/202526/1
Case Status	Case Approved
Party Name	ASIAN PLASTOWARES PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Apr/ 202526/ 1 and 16/05/2025

HQ File Number	HQRNORM APPLY 00005105AM25		
RA File Number	03AX04004903 AM25		
Licence No and Date	0311039971/27/12/2024		
Norms Committee Decision:			
The committee considered the case as per agenda and decided to ratify the norms as under: -			
Export Item	Quantity	Import item	Quantity
Plastics Insulated Thermowares - Casseroles, Ice Packs, Lunch Packs, Water Jugs, Water Bottles, Hot and Cold Insulated(Flasks, Cups, Mugs, Gifts of all Sizes Net Contents: 1) Relevant Polymer namely Polypropylene:47619.048 KGS 2) Polyurethane Foam:12345.679 KGS 3) Non Magnetic Stainless Steel Circle (Grade J1) (Thickness 0.21 - 0.40 mm):28218.695 KGS)	88183.0 Kg	Relevant Polymer namely Polypropylene	50000.0 Kg
		Polyol	5444.444 Kg
		Isocynate	7518.519 Kg
		Non Magnetic Stainless Steel Circle (Grade J1) (Thickness 0.21 - 0.40 mm)	30194.004 Kg
RA concerned may take necessary action under Para 4.07 of HBP as per above decision of NORMS COMMITTEE			

Case No.	94 / NC/7/MEET/Apr/202526/1
Case Status	Case Deferred
Party Name	FREUDENBERG GALA HOUSEHOLD PRODUCT PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Apr/ 202526/ 1 and 16/05/2025
HQ File Number	HQRNORM APPLY 00005338AM25
RA File Number	03AX04004523 AM25
Licence No and Date	0311040104/02/01/2025
Norms Committee Decision:	
The committee considered the case as per agenda and noted that this case pertains to NC-I. Hence the committee decided to transfer the case to NC-I.	

Case No.	95 / NC/7/MEET/Apr/202526/1
Case Status	Case Approved
Party Name	HIGH GRADE INDUSTRIES (INDIA) PRIVATE LIMITED

Meeting Number and Date	NC/ 7/ MEET/ Apr/ 202526/ 1 and 16/05/2025		
HQ File Number	HQRNORM APPLY 00005512AM25		
RA File Number	03AX04005089 AM25		
Licence No and Date	0311040261/08/01/2025		
Norms Committee Decision:			
The committee considered the case as per agenda and decided to ratify the norms as under:-			
Export Item	Quantity	Import item	Quantity
Additive Master Batches. Containing 60% Additive (Plastolyn) & 40% Polypropylene.	100000.0 Kg	Plastolyn (Hydrocarbon Resin)	61800.0 Kg
		Polypropylene	41200.0 Kg
RA concerned may take necessary action under Para 4.07 of HBP as per above decision of NORMS COMMITTEE			

Case No.	96 / NC/7/MEET/Apr/202526/1
Case Status	Case Deferred
Party Name	POOPPALLY COIR MILLS
Meeting Number and Date	NC/ 7/ MEET/ Apr/ 202526/ 1 and 16/05/2025
HQ File Number	HQRNORM APPLY 00005670AM25
RA File Number	10AX04000256 AM25
Licence No and Date	1011002878/15/01/2025
Norms Committee Decision:	
The Committee considered the case as per Agenda and decided to call for the following information in its meeting No: NC/7/MEET/Apr/202526/1 dated 16.05.2025 held on 20.05.2025:	
1. Specification (thickness, size etc.) of import and export items, giving photographs of both and highlighting the imported and indigenous items in the export item.	
2. Net import content in export item.	
3. Indigenous raw material is Rubber Mat and export item is also Rubber mat tray, therefore,to justify the difference between the two.	
4. Justify the quantity of import item in the export item.	
Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case	

Case No.	97 / NC/7/MEET/Apr/202526/1
Case Status	Case Approved
Party Name	MRF LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Apr/ 202526/ 1 and 16/05/2025
HQ File Number	HQRNORM APPLY 00005683AM25
RA File Number	04AX04000978 AM25
Licence No and Date	0411008900/16/01/2025

Norms Committee Decision:

The committee considered the case as per agenda and decided to ratify the norms as under:-

Export Items: Solid tyres - used for industrial applications

Quantity: 36368.0 KILOGRAMS (KGS)

Import items:

S. No.	Import Description	Quantity per 100 Kg of export item
1	Natural rubber	54.09 Kg
2	Synthetic rubber:styrene butadiene rubber sbr-1502/1702	0.42 Kg
3.	Carbon black	31.15 Kg
4.	Bead wire	2.95 Kg
5.	Rubber Chemicals (Antioxidants/Accelerator/Antiozonant retardars, peptizers & Sulphur))	2.518 Kg
6	Zinc oxide	2.48 Kg
7	Misc chemicals Microcrystalline wax, Paraffin Wax, Pigments, Softners, Stearic acid,solvents, Plasticisers, Synth Resin Bonding /Coupling Agents, Activators And Minerals Fillers And Mould Release Agents, Tackifiers Catalysts And Skyloff	4.63 Kg

Value CAP Note: Rubber Chemicals & misc. chemicals may be allowed as per general note 8 of the Hand Book of

Procedure, Vol. II. for the export items.

RA concerned may take necessary action under Para 4.07 of HBP as per above decision of NORMS COMMITTEE

Case No.	98 / NC/7/MEET/Apr/202526/1
Case Status	Case Approved
Party Name	SPECIALTY POLYFILMS (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Apr/ 202526/ 1 and 16/05/2025
HQ File Number	HQRNORM APPLY 00005723AM25
RA File Number	03AX04005061 AM25
Licence No and Date	0311040556/18/01/2025

Norms Committee Decision:

The committee considered the case as per agenda and decided to ratify the norms as under:-

Export Item	Quantity	Import item	Quantity
FRESH FOOD WRAP FILM	100000.0 Kg	POLYOLEFIN PLASTOMER	71217.39 Kg
		LLDPE GRANULES Enhanced Polyethylene Resin	14152.17 Kg
		LDPE GRANULES Enhanced Polyethylene Resin	4747.82 Kg
		Thermoplastic Elastomers	4747.82 Kg
		Propylene-based elastomer (PBE)	3104.34 Kg
		Propylene Elastomer	2100 Kg
		Olefin Block Copolymers	4930.43 Kg

RA concerned may take necessary action under Para 4.07 of HBP as per above decision of NORMS COMMITTEE

Case No.	99 / NC/7/MEET/Apr/202526/1
Case Status	Case Deferred
Party Name	AAKASH POLYFILMS LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Apr/ 202526/ 1 and 16/05/2025
HQ File Number	HQRNORM APPLY 00005784AM25
RA File Number	52AX04000293 AM25
Licence No and Date	5211011687/22/01/2025
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for the following information in its meeting No: NC/7/MEET/Apr/202526/1 dated 16.05.2025 held on 20.05.2025: 1. Manufacturing process in detail. 2. Stepwise wastage justifying 20% wastage. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case	

Case No.	100 / NC/7/MEET/Apr/202526/1		
Case Status	Case Approved		
Party Name	PLASMIX PRIVATE LIMITED		
Meeting Number and Date	NC/ 7/ MEET/ Apr/ 202526/ 1 and 16/05/2025		
HQ File Number	HQRNORM APPLY 00005797AM25		
RA File Number	07AX04001730 AM25		
Licence No and Date	0711013413/22/01/2025		
Norms Committee Decision:			
The committee considered the case as per agenda and decided to ratify the norms as under:-			
Export Item	Quantity	Import item	Quantity
PP CORRUGATE S SHEE T(6609 NOS. containing: Polypropylene Homopolymer - the net content of the imported item is 52000 KGS of polypropylene-homopolymer)	6609.0 Numbers	Polypropylene Granules	52572.0 Kg

RA concerned may take necessary action under Para 4.07 of HBP as per above decision of NORMS COMMITTEE

Case No. 101

F.No: HQRPRCAPPLY0013138AM25

Subject: Norms Fixation against Advance Authorisation No. 5211001887 dated 18.01.2022

Party Name: NUMAKERS ASIA LLP

The Committee deliberated upon the matter and observed that the case had been referred by the Policy Relaxation Committee (PRC) to Norms Committee-VII for furnishing its comments/views on the subject. Accordingly, after due examination, the Committee decided to ratify the norms on repeat basis as under:

Export Item	Quantity	Import item	Quantity
FILAMENT FOR 3D PRINTING(Polylactic Acid, is one of the most popular materials used in desktop 3D printing. It is the default filament of choice for most extrusion-based 3D printers bcz it can be printed at a low temperature and does not require a heat)	16000 Kg	INGEO BIOPOLYMER 3D 850	16404 Kg

RA concerned may take necessary action under Para 4.07 of HBP as per above decision of NORMS COMMITTEE.

Case No: 102

Party Name: MPD INDUSTRIES PRIVATE LIMITED

F.No: HQRPRCAPPLY00013389AM25

Subject: Norms Fixation against Advance Authorisation No. 5611000100 dated 04.02.2021

The Committee deliberated upon the matter and observed that the case had been referred by the Policy Relaxation Committee (PRC) to Norms Committee-VII for furnishing its comments/views on the subject. Accordingly, after due examination, the Committee noted that the norms proposed in the present cases were based on the earlier ratified norms on a repeat basis for the following licenses:

1. AA No. 5610005847 dated 17.03.2020
2. AA No. 5610005400 dated 14-05-2018

If there is any change in the composition of export item, the firm should clearly mention so and based on the revised composition, new norms can be worked out.

In view of the above, the committee decided to call the representative of firm of personal hearing.